Office of Directorate General of Foreign Trade
New Delhi -

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 3/82-ALC4/2014 **MEETING DATE** : 08.05.2014
but actually held on 25.06.2014

The Meeting No. 3/82 of 2014-15 to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to Chemical and Allied products and falling under Chapter 29 and 30 was scheduled for 08.05.2014 but actually held on 25.06.2014 under the Chairmanship of, Shri Jaikant Singh, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri D.N. Mathur. Consultant, Department of Pharmaceutical
Shri Jasbir Singh, Consultant, Department of C&PC
Shri Nirmal Kumar, Deputy Director General of Foreign Trade
Dr. Nitin Jain D/o Biotechnology

The committee went through the minutes of earlier NC –III meeting No. 2/82 dated 24.04.2014 held on 29.04.2014 and approved the same.

The following cases/issues were discussed and the committee took the decision as mentioned against the case.

Case No. B-22	M/s Yasho Industries Pvt Ltd.
Meeting No.03/AM15 dated – 25.06.2014	F.No. 01/82/50/00784/AM13/DES-III
RA No. 03/95/040/478/AM14	Adv. Lic. No. 0310749089 dated 11.09.2013

Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch II dated 21.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
OCTYLATED DIPHENYLAMINE (OCD FLAKES / POWDER)	1 kg	1.	DIPHENYLAMINE	0.405 kg
		2.	DI-ISOBUTYLENE	0.620 kg
		3.	ACTIVATED CLAY	0.200 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-23	M/s Creek Insulations Chemicals Pvt Ltd..
Meeting No.03/AM15 dated – 25.06.2014	F.No. 01/82/50/390/AM06/DES-III F.No. 01/82/50/514/AM06/DES-III

	F.No. 01/82/50/1104/AM07/DES-III F.No. 01/82/50/1143/AM07/DES-III
	Adv. Lic. No. 0310339307 dated 14.07.2005 Adv. Lic. No. 0310342179 dated 09.08.2005 Adv. Lic. No. 0310403021 dated 09.10.2006 Adv. Lic. No. 0310403738 dated 11.10.2006

The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/115/2014-PI(Norms) dated 21.04.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Sl.No.	Import items	For Export of 1000 MIU (Imports in Kgs)	
		Oxytocin Solution	Oxytocin Power / Solution BP/EP/USP
1.	AMINO ACID-L-LEUCINE	2. 863	3.585
2.	AMINO ACID-L-PROLINE	1.797	2.386
3.	AMINO ACID-L-ASPARAGINE MONOHYDRATE	3.273	4.639
4.	AMINO ACID-L-GLUTAMINE	2.866	4.079
5.	AMINO ACID-L-ISOLEUCINE	1.09	1.36
6.	AMINO ACID-L-TYROSINE	1.884	2.50
7.	S-BENZYL-L-CYSTEINE	4.36	5.50
8.	GLYCINE ETHYL ESTER HCL	3.504	4.382
9.	BENZYL CHLOROFORMATE (STABILIZED 97%)	20.15	27.337
10.	N.N. DICYCLO HEXYL CARBODIIMIDE	18.58	23.63
11.	GLACIAL ACETIC ACID	89.42	Not applied
12.	4-NITROPHENOL	8.49	10.965
13.	DIETHYL ETHER DRIED	532.09	642.0
14.	ISO AMYL NITRITE	2.30 litres	2.72 litres
15.	HYDROGEN BROMIDE GAS	20.56	23.0
16.	HYDROGEN CHLORIDE GAS	1.36	1.636
17.	KROMASIL	---------	0.496
18.	Ethyl Alcohol (undernatured)	----------	438.60 Litres

Note:Since the licences are very old and actual imports and exports have already been completed RA is advised to redeem the imported items and their quantities actually imported or recommended above whichever is relevant and lower, licence wise.

RA concerned may take further necessary action as per above decision of NC.

Case No. B-24	M/s Jubilant Life Science Ltd., Noida.
Meeting No.03/AM15 dated – 25.06.2014	F.No. 01/94/180/00041/AM15/DES-III
Decision: Committee considered case as per agenda and it was decided to advise the firm to apply for bulk drug to be fixed and on the basis of the take licence as per SION.	

Case No. B-25	M/s The Andhra Sugar Ltd.
Meeting No.03/AM15 dated – 25.06.2014	F.No. 01/82/162/00917/AM12/DES-III
RA No. 26/02/040/00001/AM11	Adv. Lic. No. 2610010636 dated 04.01.2011

Committee considered the case as per agenda and in consultation with technical authority present in the meeting. It was decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Acetyl Salicylic acid (Aspirin)	1 Kg.	1.	Salicylic Acid	0.807 kg
		2.	Ethyl Alcohol	0.925 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-26	M/s Shiva Pharma Ltd.
Meeting No.03/AM15 dated – 25.06.2014	F.No. 01/82/162/00016/AM13/DES-III
	Adv. Lic. No. 3410025487 dated 30.10.2009 Adv. Lic. No. 3410025693 dated 25.11.2009 Adv. Lic. No. 3410026511 dated 03.03.2010 Adv. Lic. No. 3410027522 dated 16.07.2010
It was decided to defer the case for 24.07.2014 for comments of Department of C&PC.	

Case No. B-27	M/s Encube Ethicals Pvt Ltd.
Meeting No.03/AM15 dated – 25.06.2014	F.No. 01/82/50/00345/AM11/DES-III
RA No. 26/02/040/00001/AM11	Adv. Lic. No. 0310571323 dated 24.06.2010
Decision: It was decided to defer the case for 03.07.2014 for comments of Department of MSME.	

Case No. B-28	M/s Encube Ethicals Pvt Ltd.
Meeting No.03/AM15 dated – 25.06.2014	F.No. 01/82/50/00232/AM12/DES-III
RA No. 03/95/040/01167/AM12	Adv. Lic. No. 0310625603 dated 07.04.2011
Decision: The committee noted that the norms fixed by NC for the export of Sodium Fusidate 2% Ointment, 15 gm Tube was as per actual past production consumption data duly certified Chartered Accountant furnished by the firm along with the application.	

Case No. B-29	M/s Encube Ethicals Pvt Ltd.
Meeting No.03/AM15 dated – 25.06.2014	F.No. 01/82/50/00708/AM12/DES-III F.No. 01/82/50/01180/AM12/DES-III F.No. 01/82/50/00423/AM13/DES-III
	Adv. Lic. No. 0310646711 dated 05.08.2011 Adv. Lic. No. 0310664617 dated 14.11.2011 Adv. Lic. No. 0310697620 dated 06.06.2012

Decision: Committee considered the case as per agenda and it has been observed that there are no wastage norms for excipients in the SION A 1931. Hence, excipients have been allowed on net to net basis in all cases of Pharmaceutical formulation. However the company may apply for amendment in SION A-1931 as per Policy Provision for induction of excipients in the SION and the same may be considered by Norms Committee on the basis of all-industry Data on wastage.

Case No. C-6	M/s Reliance Industries Ltd.
Meeting No.03/AM15 dated – 25.06.2014	F.No. 01/82/50/00401/AM14/DES-III

Decision: Committee considered the case as per agenda and In the light of written comments forwarded by Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/18/2014-PC-II dated 22.05.2014, it was decided to amend the description of import at sl. No.3 of the published SION No. A-1475 for the export product " Purified Terephthalic Acid (PTA)" as details given below:

SION No.	From (Import item Sl. No. 3)	To (Import item Sl. No. 3)
A-1475	Catalyst T &P	PTA purification catalyst (0.50% palladium on carbon)

1	**Case No.:28/28/82-ALC4/2012**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00995/AM13/	RLA File :09/24/040/00270/AM13/	Lic.No/Date:0910053660 04.09.2012	Defer Date:24.07.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/205/2013-PI(Norms) dated 01.04.2014, it was decided to call from the firm the details of Past Production vis-a- vis Actual consumption of inputs duly certified by Central Excise Authorities. The case was deferred for 24.07.2014.			

2	**Case No.:2/20/82-ALC4/2013**	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File	RLA File	Lic.No/Date:0810115340	Defer Date:

:01/82/050/00988/AM14/	:08/24/040/00225/AM13/	24.09.2012	

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under Para 4.7 of HBP v1 as per SION A-412 with 2 % wastage:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Molsidomine 2 mg tablet	1No.	1.	Molsidomine	2.04 mg/tablet
Molsidomine 4 mg tablet	1 No.	1.	Molsidomine	4.08 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

	Case No.:15/33/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
3	HQ File :01/82/050/01162/AM13/	RLA File :22/24/040/00039/AM13/	Lic.No/Date:2210013390 09.11.2012	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

	Case No.:11/27/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Deffered and Re-indexed**
4	HQ File :01/82/050/00966/AM13/	RLA File :22/24/040/00051/AM13/	Lic.No/Date:2210013450 17.12.2012	Defer Date:08.05.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

	Case No.:171/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
5	HQ File :01/82/050/01318/AM13/	RLA File :08/24/040/00256/AM13/	Lic.No/Date:0810117315 02.01.2013	Defer Date:24.07.2014

Decision : It was decided to remind the firm to furnish a copy of Master batch Formula duly certified by Quality -Control Incharge.
The case was deferred for 24.07.2014

	Case No.:2/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
6	HQ File :01/82/050/01038/AM13/	RLA File :05/24/040/00389/AM13/	Lic.No/Date:0510343975 23.01.2013	Defer Date:27.07.2014

Decision : It was decided to defer the case for 24.07.2014 for want of comments of Department of Pharmaceuticals.

7	**Case No.:28/4/82-ALC4/2013**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**

HQ File :01/82/050/00069/AM14/	RLA File :09/24/040/00520/AM13/	Lic.No/Date:0910054940 05.02.2013	Defer Date:27.07.2014

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/490/2013-PI(Norms) dated 21.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
DARUNAVIR (CHLOROKETONE ROUTE)	1 kg	1	(3S)-3-(tert-Butoxycarbonyl)amino-1-chloro-4-phenyl-2-butanone **(Chloroketone)**	1.59
		2	(3R,3aS,6aR)-hexahydrofuro[2,3-b]furan-3-yl 4-nitrophenyl carbonate **(Nitro Complex)**	0.82
		3	Isobutylamine	2.06
		4	Aluminum isopropoxide	0.38
		5	Triethanolamine	0.0429
		6	Ceca Carbon	0.100
		7	Methylene Dichloride	10.00
		8	Methanol	3.00
		9	Isopropyl alcohol	3.76
		10	Triethylamine	0.376
		11	N-Methyl-2-pyrrolidone	Not shown in RXN
		12.	Acetic acid	1.59
		13	Hexane	0.37

RA may take appropriate action as per the decision of Norms Committee..

	Case No.:151/33/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Deffered and Re-indexed**
8	HQ File :01/82/050/01298/AM13/	RLA File :05/23/040/00459/AM13/	Lic.No/Date:0510345208 07.02.2013	Defer Date:08.05.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.

	Case No.:33/2/82-ALC4/2013	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
9	HQ File :01/82/050/01480/AM13/	RLA File :05/24/040/00481/AM13/	Lic.No/Date:0510350279 26.03.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

10	**Case No.:71/4/82-ALC4/2013**	Party Name:CHIRAG	Meet No/Date:3/82-	**Status:Case**

		ENTERPRISE	ALC4/2014 08.05.2014	**Deferred**
	HQ File :01/82/050/00112/AM14/	RLA File :24/24/040/00001/AM14/	Lic.No/Date:2410038645 09.04.2013	Defer Date:24.07.2014
	Decision: It was decided to defer the case for 24.07.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

	Case No.:3/3/82-ALC4/2013	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
11	HQ File :01/82/050/00036/AM14/	RLA File :07/24/040/00003/AM14/	Lic.No/Date:0710094921 18.04.2013	Defer Date:24.07.2014
	Decision : It was decided to remind the firm to furnish complete technical details as per appendix -33. The case was deferred for 24.07.2014.			

	Case No.:87/14/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
12	HQ File :01/82/050/00672/AM14/	RLA File :09/24/040/00009/AM14/	Lic.No/Date:0910055844 23.04.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

	Case No.:170/10/82-ALC4/2013	Party Name:AGOG PHARMA LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
13	HQ File :01/82/050/00353/AM14/	RLA File :03/94/040/00075/AM14/	Lic.No/Date:0310733767 09.05.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

	Case No.:142/10/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
14	HQ File :01/82/050/00325/AM14/	RLA File :03/95/040/00101/AM14/	Lic.No/Date:0310734494 15.05.2013	Defer Date:24.07.2014
	Decision : It was decided to remind DCGI to furnish their comments. The case was deferred for 24.07.2014.			

	Case No.:132/14/82-ALC4/2013	Party Name:BLUE DIP ORGANIC INDUSTRIES,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
15	HQ File :01/82/050/00717/AM14/	RLA File :03/94/040/00067/AM14/	Lic.No/Date:0310735418 23.05.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case 24.07.2014 for comments of Department of Chemicals and Petrochemicals.			

16	**Case No.:42/20/82-ALC4/2013**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01028/AM14/	RLA File :09/24/040/00058/AM14/	Lic.No/Date:0910056110 23.05.2013	Defer Date:24.07.2014
	Decision : Reply received from the firm and sent to Department of Pharmaceuticals for their comments. The case was deferred for 24.07.2014			

17	**Case No.:133/14/82-ALC4/2013**	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00718/AM14/	RLA File :03/94/040/00537/AM13/	Lic.No/Date:0310736138 30.05.2013	Defer Date:07.08.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/736/2013-PI(Norms) dated 21.04.2014, it was decided to call from the firm the following technical details: 1. Complete technical details as per Appendix 33 2. Past production vis-avis Actual consumption of inputs duly certified by Central Excise Authorities. The case was deferred for 07.08.2014			

18	**Case No.:156/14/82-ALC4/2013**	Party Name:EYTAN LABS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00741/AM14/	RLA File :09/24/040/00087/AM14/	Lic.No/Date:0910056288 07.06.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

19	**Case No.:77/14/82-ALC4/2013**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00662/AM14/	RLA File :09/24/040/00106/AM14/	Lic.No/Date:0910056304 10.06.2013	Defer Date:24.07.2014
	Decision : Reply received from the firm and sent to Department of Pharmaceuticals for their comments.The case was deferred for 24.07.2014.			

20	**Case No.:199/10/82-ALC4/2013**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00382/AM14/	RLA File :04/24/040/00048/AM14/	Lic.No/Date:0410147196 17.06.2013	Defer Date:24.07.2014
	Decision : it was decided to give last reminder the firm to furnish the following technical details: • The firm has applied the norms from Guannosine. However, the chemistry is given from 2-Amino Adenosine Stage.			

• Copy of technical literature in support of yields envisaged may be furnished.
• Past production vis-avis Actual consumption of all the imported inputs duly certified by Central Excise Authority for past 3 years may be furnished
The case was deferred for 24.07..2014.

	Case No.:40/12/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00464/AM14/	RLA File :09/24/040/00113/AM14/	Lic.No/Date:0910056355 17.06.2013	Defer Date:24.07.2014
21	**Decision :**It was decided to remind the firm to furnish the following technical details from the firm: (a) End use of Export product . In case of Drug- intermediate, name of the bulk drug manufactured from it may be given. (b) Stepwise complete and balanced chemical reaction showing utilization of ethyl Cyano Acetate and Diethyl malonate, their Mot. Wt. and % yield on molar basis. The case was deferred for 24.07.2014.2014.			

	Case No.:28/12/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00452/AM14/	RLA File :03/94/040/00245/AM14/	Lic.No/Date:0310738193 19.06.2013	Defer Date:24.07.2014
22	**Decision :**it was decided to remind the firm to furnish the following technical details: 1. COA for foreign supplier indicating Potency of Nystatin imported under present A.A 2. Detailed calculation of arriving at the quantity of API applied. The case was deferred for 24.07.2014.			

	Case No.:183/10/82-ALC4/2013	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
23	HQ File :01/82/050/00366/AM14/	RLA File :13/24/040/00032/AM12/	Lic.No/Date:1310043416 19.06.2013	Defer Date:24.07.2014
	Decision : It was decided to call for copy DML (Drug Manufacturing Licence) from the firm. The case was deferred for 24.07.2014			

	Case No.:22/12/82-ALC4/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
24	HQ File :01/82/050/00446/AM14/	RLA File :03/94/040/00197/AM14/	Lic.No/Date:0310738404 20.06.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Chemicals and Petrochemicals			

25	**Case No.:111/10/82-ALC4/2013**	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:3/82-ALC4/2014	**Status:Case Deferred**

			08.05.2014	
	HQ File :01/82/050/00294/AM14/	RLA File :05/24/040/00091/AM14/	Lic.No/Date:0510358000 25.06.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of IPP.			

	Case No.:90/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
26	HQ File :01/82/050/00675/AM14/	RLA File :09/24/040/00128/AM14/	Lic.No/Date:0910056460 26.06.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

	Case No.:172/14/82-ALC4/2013	Party Name:RECKON DIAGNOSTICS PVT. LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00757/AM14/	RLA File :34/24/040/00044/AM14/	Lic.No/Date:3410037268 27.06.2013	Defer Date:24.07.2014
27	**Decision :**Department of Biotechnology vide their letter NO. BT/IL/05/398/2013-PID dated 26.12.2013 has requested the firm to furnish the copy of Manufacturing process flow chart, copy DML (Drug Manufacturing Licence),Batch Manufacturing Record and clarification on the quantities of import inputs (whether it is in Grams or in Milligrams) mentioned in the application. The case was deferred for 24.07.2014.			

	Case No.:201/10/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00384/AM14/	RLA File :04/24/040/00063/AM14/	Lic.No/Date:0410147551 27.06.2013	Defer Date:24.07.2014
28	**Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/715/2013-PI(Norms) dated 21.04.2014, it was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 24.07.2014.			

	Case No.:173/14/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
29	HQ File :01/82/050/00758/AM14/	RLA File :34/24/040/00065/AM14/	Lic.No/Date:3410037281 01.07.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

30	**Case No.:24/12/82-ALC4/2013**	Party Name:WOCKHARDT LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**

HQ File :01/82/050/00448/AM14/	RLA File :03/95/040/00256/AM14/	Lic.No/Date:0310739850 02.07.2013	Defer Date:24.07.2014

Decision : It was decided to remind DCGI to furnish their comments. The case was deferred for 24.07.2014.

31	**Case No.:44/12/82-ALC4/2013**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00468/AM14/	RLA File :03/94/040/00306/AM14/	Lic.No/Date:0310740922 10.07.2013	Defer Date:24.07.2014

Decision : Reply received from the firm and sent to Department of Pharmaceuticals for their comments.The case was deferred for 24.07.2014.

32	**Case No.:160/14/82-ALC4/2013**	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00745/AM14/	RLA File :04/24/040/00050/AM14/	Lic.No/Date:0410147942 11.07.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

33	**Case No.:5/21/82-ALC4/2013**	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/01035/AM14/	RLA File :08/24/040/00157/AM14/	Lic.No/Date:0810122789 15.07.2013	Defer Date:

Decision : : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under Para 4.7 of HBP v1 as per SION A-412 with 2 % wastage:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Torasemide Tablet 5 mg Torasemide Heumann 5 mg Tabletten	1No.	1.	Torasemide	5.10 mg/tablet
Torasemide Tablet 10 mg Torasemide Heumann 10 mg Tabletten	1 No.	1.	Torasemide	10.20 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

34	**Case No.:60/14/82-ALC4/2013**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00645/AM14/	RLA File :09/24/040/00085/AM14/	Lic.No/Date:0910056772 16.07.2013	Defer Date:24.07.2014

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/696/2013-PI(Norms) dated 21.04.2014, it was decided to call

from the firm the following technical details:

• Complete technical details as per Appendix 33 for conversion of RCB Diol to Recuronium Bromide used in the export product.
•Copy of Master Batch Formula duly verified by Quality Control Incharge
• Batch Log Sheet for the recent 5 Batches. Central Excise Certificate for past 3 years.
• Past Production vis-à-vis Actual consumption of raw materials duly certified by Central Excise Authorities.
The case was deferred for 24.07.2014.

35	**Case No.:28/14/82-ALC4/2013**	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00613/AM14/	RLA File :07/24/040/00107/AM14/	Lic.No/Date:0710096793 17.07.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

36	**Case No.:21/12/82-ALC4/2013**	Party Name:WOCKHARDT LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00445/AM14/	RLA File :03/95/040/00306/AM14/	Lic.No/Date:0310741992 18.07.2013	Defer Date:24.07.2014
	Decision : It was decided to remind DCGI to furnish their comments. The case was deferred for 24.07.2014.			

37	**Case No.:68/17/82-ALC4/2013**	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00930/AM14/	RLA File :34/21/040/00163/AM14/	Lic.No/Date:3410037475 23.07.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

38	**Case No.:52/12/82-ALC4/2013**	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00476/AM14/	RLA File :03/95/040/00305/AM14/	Lic.No/Date:0310742481 23.07.2013	Defer Date:24.07.2014
	Decision : It was decided to remind the firm to furnish the following technical details: 1. Technical details as per Appendix 33 for conversion of Gadolinium to Gadopenteate Dimeglumine. 2. Volume of the Injection /Vial to be exported. The case was deferred for 24.07.2014			

39	**Case No.:1/19/82-ALC4/2013**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00946/AM14/	RLA File :09/24/040/00176/AM14/	Lic.No/Date:0910056894 24.07.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

40	**Case No.:46/14/82-ALC4/2013**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00631/AM14/	RLA File :09/24/040/00185/AM14/	Lic.No/Date:0910056909 25.07.2013	Defer Date:24.07.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 24.07.2014			

41	**Case No.:24/17/82-ALC4/2013**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00886/AM14/	RLA File :09/24/040/00180/AM14/	Lic.No/Date:0910056902 25.07.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

42	**Case No.:43/12/82-ALC4/2013**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00467/AM14/	RLA File :52/24/040/00015/AM14/	Lic.No/Date:5210040038 30.07.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of C&PC.			

43	**Case No.:1/10/82-ALC4/2013**	Party Name:MICRO LABS LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00184/AM14/	RLA File :07/24/040/00111/AM14/	Lic.No/Date:0710097180 30.07.2013	Defer Date:24.07.2014
	Decision : It was decided to call from the firm detailed justification for the import of 1039.076 kg of API against the present advance authorization. The case was deferred for 24.07.2014.			

44	**Case No.:22/14/82-ALC4/2013**	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00607/AM14/	RLA File :09/24/040/00192/AM14/	Lic.No/Date:0910056971 31.07.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

45	**Case No.:48/14/82-ALC4/2013**	Party Name:LOUIS PHARMACEUTICALS PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00633/AM14/	RLA File :09/24/040/00200/AM14/	Lic.No/Date:0910057008 02.08.2013	Defer Date:24.07.2014

Decision : It was decided remind the firm to furnish the following information:-
(a) Complete technical details as per Appendix 33.
(b) COA of imported R.M. from the Foreign Supplier.
(c) COA of the export item.
(d) Past production vis-à-vis actual consumption of inputs duly certified by Central Excise Authority.

The case was deferred for 24.07.2014

46	**Case No.:101/13/82-ALC4/2013**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00577/AM14/	RLA File :09/24/040/00204/AM14/	Lic.No/Date:0910057030 05.08.2013	Defer Date:

Decision : In the light of earlier decision taken by NC in its 1/82 meeting dated 10.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DANTRON	1kg	1.	1,8-Dinitro Anthraquinoline	1.72
		2.	Actone	1.13
		3.	Toluene	1.40

RA may take appropriate action as per the decision of Norms Committee.

47	**Case No.:45/14/82-ALC4/2013**	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00630/AM14/	RLA File :07/24/040/00137/AM14/	Lic.No/Date:0710097392 06.08.2013	Defer Date:24.07.2014

Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33. The case was deferred for 24.07.2014.

48	**Case No.:40/14/82-ALC4/2013**	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00625/AM14/	RLA File :03/94/040/00307/AM14/	Lic.No/Date:0310744552 07.08.2013	Defer Date:24.07.2014

Decision :it was decided to call from the firm following information:-
(a) Complete technical details as per Appendix 33.
(b) Past production vis-à-vis actual consumption of inputs duly certified by Central Excise Authority.

	The case was deferred for 24.07.2014

49	**Case No.:165/14/82-ALC4/2013**	Party Name:MEDREICH LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00750/AM14/	RLA File :07/24/040/00135/AM14/	Lic.No/Date:0710097410 07.08.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

50	**Case No.:34/13/82-ALC4/2013**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00510/AM14/	RLA File :03/95/040/00132/AM14/	Lic.No/Date:0310744838 12.08.2013	Defer Date:24.07.2014
	Decision : It was decided to call from the firm complete technical details as per Appendix 33. The case was deferred for 24.07.2014.			

51	**Case No.:147/14/82-ALC4/2013**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00732/AM14/	RLA File :09/24/040/00201/AM14/	Lic.No/Date:0910057191 14.08.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

52	**Case No.:122/14/82-ALC4/2013**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00707/AM14/	RLA File :03/95/040/00203/AM14/	Lic.No/Date:0310745264 14.08.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

53	**Case No.:66/14/82-ALC4/2013**	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00651/AM14/	RLA File :09/24/040/00216/AM14/	Lic.No/Date:0910057203 16.08.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

54	**Case No.:121/14/82-ALC4/2013**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File	RLA File	Lic.No/Date:0310745576	Defer

	:01/82/050/00706/AM14/	:03/95/040/00505/AM13/	16.08.2013	Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

55	**Case No.:34/14/82-ALC4/2013**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00619/AM14/	RLA File :09/24/040/00231/AM14/	Lic.No/Date:0910057244 19.08.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

56	**Case No.:117/14/82-ALC4/2013**	Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00702/AM14/	RLA File :03/95/040/00407/AM14/	Lic.No/Date:0310745962 20.08.2013	Defer Date:24.07.2014
	Decision : It was decided to call for DML (Drug Manufacturing Licence) percentage content of buffering agent in the export product from the firm. The case was deferred for 24.07.2014			

57	**Case No.:26/14/82-ALC4/2013**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00611/AM14/	RLA File :09/24/040/00190/AM14/	Lic.No/Date:0910057247 20.08.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

58	**Case No.:3/12/82-ALC4/2013**	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00427/AM14/	RLA File :04/24/040/00095/AM14/	Lic.No/Date:0410148864 22.08.2013	Defer Date:24.07.2014
	Decision : It was decided to send a copy of application again to DCGI for their comments (solution of import items contains 8% water). The case was deferred for 24.07.2014.			

59	**Case No.:32/14/82-ALC4/2013**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00617/AM14/	RLA File :34/24/040/00110/AM14/	Lic.No/Date:3410037709 22.08.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

60	**Case No.:10/17/85-ALC3/2013**	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:3/82-ALC4/2014	**Status:Case Deferred**

			08.05.2014	
	HQ File :01/85/050/00113/AM14/	RLA File :07/24/040/00150/AM14/	Lic.No/Date:0710097664 22.08.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

61	**Case No.:47/14/82-ALC4/2013**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00632/AM14/	RLA File :09/24/040/00251/AM14/	Lic.No/Date:0910057280 22.08.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

62	**Case No.:115/14/82-ALC4/2013**	Party Name:RIOCARE INDIA PRIVATE LIMITED.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00700/AM14/	RLA File :03/95/040/00402/AM14/	Lic.No/Date:0310746634 23.08.2013	Defer Date:24.07.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/635/2013-PI(Norms) dated 04.03.2014, it was decided to call from the firm the following technical details: i) Export Items 1 and 3 are API`s (100%) and should not fall under chapter 30. The firm should be advised to give correct and relevant HS code ii) whether any chemical reaction is involved in the manufacture of Dimethicone. If so, complete details of reaction, Mol. weight and % yield on molar basis may be furnished. iii) Past production vis-a-vis actual consumption of inputs duly certified by Central Excise Authorities be furnished for last 3 years. The case was deferred for 24.07.2014.			

63	**Case No.:88/13/82-ALC4/2013**	Party Name:MAKCUR LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00564/AM14/	RLA File :08/24/040/00232/AM14/	Lic.No/Date:0810124120 26.08.2013	Defer Date:24.07.2014
	Decision : It was decided to remind the firm copy of Drug Manufacturing Licence alongwith list of Approved items showing composition of export product. The case was deferred for 24.07.2014.			

64	**Case No.:152/14/82-ALC4/2013**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00737/AM14/	RLA File :09/24/040/00211/AM14/	Lic.No/Date:0910057368 27.08.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

65	**Case No.:116/14/82-ALC4/2013**	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00701/AM14/	RLA File :03/95/040/00215/AM14/	Lic.No/Date:0310747079 27.08.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

66	**Case No.:51/14/82-ALC4/2013**	Party Name:RATNAMANI BIO CHEMICALS & PHARMACEUTICALS PVT. LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00636/AM14/	RLA File :34/24/040/00125/AM14/	Lic.No/Date:3410037783 02.09.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/23/2014-Ch II dated 24.06.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,3-Dichloro Benzoyl Cyanide	1 kg	1.	2,3-Dichloro Toluene	0.952 kg
2,3-Dichloro Benzoic Acid	1 kg	1.	2,3-Dichloro Toluene	0.890 kg
2,3-Dichloro Benzoyl Chloride	1 kg	1.	2,3-Dichloro Toluene	1.079 kg
		2.	Cuprous Cyanide	0.604 kg

RA may take appropriate action as per the decision of Norms Committee.

67	**Case No.:43/16/82-ALC4/2013**	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00856/AM14/	RLA File :56/24/040/00017/AM14/	Lic.No/Date:5610002765 03.09.2013	Defer Date:24.07.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 24.07.2014			

68	**Case No.:53/14/82-ALC4/2013**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00638/AM14/	RLA File :05/24/040/00203/AM14/	Lic.No/Date:0510364653 05.09.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

69	**Case No.:176/14/82-**	Party Name:AMI	Meet No/Date:3/82-	**Status:Case**

	ALC4/2013	LIFESCIENCES P LTD	ALC4/2014 08.05.2014	**Deferred**
	HQ File :01/82/050/00761/AM14/	RLA File :34/24/040/00132/AM14/	Lic.No/Date:3410037845 06.09.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

	Case No.:103/14/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
70	HQ File :01/82/050/00688/AM14/	RLA File :08/24/040/00242/AM14/	Lic.No/Date:0810124544 06.09.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

	Case No.:56/14/82-ALC4/2013	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
71	HQ File :01/82/050/00641/AM14/	RLA File :13/24/040/00021/AM14/	Lic.No/Date:1310044273 09.09.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

	Case No.:54/17/82-ALC4/2013	Party Name:CIREX PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
72	HQ File :01/82/050/00916/AM14/	RLA File :09/24/040/00258/AM14/	Lic.No/Date:0910057517 10.09.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

	Case No.:149/14/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
73	HQ File :01/82/050/00734/AM14/	RLA File :03/95/040/00465/AM14/	Lic.No/Date:0310748925 10.09.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

	Case No.:220/3/82-ALC4/2014	Party Name:YASHASHVI RASAYAN PVT.LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
74	HQ File :01/82/050/00224/AM15/	RLA File :52/24/040/00022/AM14/	Lic.No/Date:5210040190 12.09.2013	Defer Date:24.07.2014
	Decision : Reply received and sent to Department of C&PC for their comments. The case is deferredfor 24.07.2014.			

75	**Case No.:63/17/82-ALC4/2013**	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00925/AM14/	RLA File :09/24/040/00261/AM14/	Lic.No/Date:0910057546 13.09.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

76	**Case No.:10/16/82-ALC4/2013**	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00823/AM14/	RLA File :07/24/040/00201/AM14/	Lic.No/Date:0710098284 16.09.2013	Defer Date:24.07.2014
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing licence, from the firm, for each export item. The case was deferred for 24.07.2014			

77	**Case No.:151/14/82-ALC4/2013**	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00736/AM14/	RLA File :03/95/040/00432/AM14/	Lic.No/Date:0310749651 16.09.2013	Defer Date:24.07.2014
	Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33. The case was deferred for 24.07.2014			

78	**Case No.:35/17/82-ALC4/2013**	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00897/AM14/	RLA File :09/24/040/00083/AM14/	Lic.No/Date:0910057602 18.09.2013	Defer Date:24.07.2014
	Decision : It was decided to call from the firm complete technical details as per Appendix 33. The case was deferred for 24.07.2014.			

79	**Case No.:46/16/82-ALC4/2013**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00859/AM14/	RLA File :04/24/040/00127/AM14/	Lic.No/Date:0410149960 18.09.2013	Defer Date:24.07.2014
	Decision :, it was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 24.07.2014			

80	**Case No.:49/16/82-ALC4/2013**	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**

	HQ File :01/82/050/00862/AM14/	RLA File :04/24/040/00100/AM14/	Lic.No/Date:0410149961 18.09.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

	Case No.:68/14/82-ALC4/2013	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
81	HQ File :01/82/050/00653/AM14/	RLA File :09/24/040/00283/AM14/	Lic.No/Date:0910057606 19.09.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

	Case No.:64/17/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
82	HQ File :01/82/050/00926/AM14/	RLA File :09/24/040/00120/AM14/	Lic.No/Date:0910057630 19.09.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

	Case No.:81/23/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
83	HQ File :01/82/050/01128/AM14/	RLA File :05/24/040/00207/AM14/	Lic.No/Date:0510366184 19.09.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

	Case No.:53/17/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
84	HQ File :01/82/050/00915/AM14/	RLA File :09/24/040/00293/AM14/	Lic.No/Date:0910057642 20.09.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

	Case No.:62/17/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
85	HQ File :01/82/050/00924/AM14/	RLA File :09/24/040/00292/AM14/	Lic.No/Date:0910057671 24.09.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

86	**Case No.:21/19/82-ALC4/2013**	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**

	HQ File :01/82/050/00966/AM14/	RLA File :03/94/040/00502/AM14/	Lic.No/Date:0310751325 26.09.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

	Case No.:14/16/82-ALC4/2013	Party Name:SHAMSHREE LIFESCIENCES LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
87	HQ File :01/82/050/00827/AM14/	RLA File :22/24/040/00046/AM14/	Lic.No/Date:2210014253 30.09.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

	Case No.:41/17/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
88	HQ File :01/82/050/00903/AM14/	RLA File :09/24/040/00317/AM14/	Lic.No/Date:0910057783 01.10.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

	Case No.:46/17/82-ALC4/2013	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
89	HQ File :01/82/050/00908/AM14/	RLA File :09/24/040/00288/AM14/	Lic.No/Date:0910057784 01.10.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

	Case No.:48/17/82-ALC4/2013	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
90	HQ File :01/82/050/00910/AM14/	RLA File :09/24/040/00287/AM14/	Lic.No/Date:0910057785 01.10.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

	Case No.:32/16/82-ALC4/2013	Party Name:FINE CURE PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
91	HQ File :01/82/050/00845/AM14/	RLA File :08/24/040/00292/AM14/	Lic.No/Date:0810125295 03.10.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

92	**Case No.:39/16/82-ALC4/2013**	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**

HQ File :01/82/050/00852/AM14/	RLA File :04/24/040/00146/AM14/	Lic.No/Date:0410150519 03.10.2013	Defer Date:24.07.2014

Decision : It was decided to remind the firm to furnish the following technical details:
1. Complete set of Application
2. Details of manufacturing process of 4 chlorobutylveratrate 60% solution in Methyl – Ethyl-Ketone with chemical equations, molecular formula, molecular weights.
3. Yield obtained in each step.
4. Authentic technical literature in support of yield obtained.
5. Material balance.
6. CA certificate certifying the production of export item achieved by firm for the past three years and corresponding consumption of each input.
7. Detailed calculations, arriving at the norms applied for.

The case was deferred for 24.07.2014

Case No.:7/17/82-ALC4/2013	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
HQ File :01/82/050/00869/AM14/	RLA File :34/24/040/00159/AM14/	Lic.No/Date:3410038104 03.10.2013	Defer Date:

93 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/37/2014-Ch II dated 21.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
TCPC - CAT - 18 (METHYL TRIOCTYL AMMONIUM CHLORIDE) METHYL TRI (C-8, C-10) ALKYL AMMONIUM CHLORIDE CAS No. 63393-96-4 ASSAY 88 - 92%	1 kg	1	ALAMINE336 or TRI Octyl /Decyl Amine Tri (C-8, C-10) ALKYL AMINE	0.845 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:34/19/82-ALC4/2013	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
94 HQ File :01/82/050/00979/AM14/	RLA File :03/94/040/00552/AM14/	Lic.No/Date:0310752484 07.10.2013	Defer Date:03.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals

Case No.:12/16/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
95 HQ File :01/82/050/00825/AM14/	RLA File :08/24/040/00303/AM14/	Lic.No/Date:0810125470 08.10.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of

Pharmaceuticals.

96	**Case No.:26/16/82-ALC4/2013**	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00839/AM14/	RLA File :08/24/040/00302/AM14/	Lic.No/Date:0810125462 08.10.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

97	**Case No.:24/16/82-ALC4/2013**	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00837/AM14/	RLA File :05/24/040/00232/AM14/	Lic.No/Date:0510367885 08.10.2013	Defer Date:24.07.2014
	Decision : It was decided to call from the firm the following technical details: • COA from foreign supplier for relevant import consignment for the imported input. • COA from Independent and approved Testing Laboratory for export product. • Stepwise process with wastage envisaged in the process. The case was deferred for 24.07.2014.			

98	**Case No.:13/16/82-ALC4/2013**	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00826/AM14/	RLA File :08/24/040/00296/AM14/	Lic.No/Date:0810125464 08.10.2013	Defer Date:
	Decision : Committee considered the case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per SION A-412 with 2% wastage. RA concerned may take further necessary action as per above decision of NC.			

99	**Case No.:27/17/82-ALC4/2013**	Party Name:EYTAN LABS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00889/AM14/	RLA File :09/24/040/00340/AM14/	Lic.No/Date:0910057882 09.10.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

100	**Case No.:122/23/82-ALC4/2013**	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/01169/AM14/	RLA File :31/83/040/00116/AM14/	Lic.No/Date:3110060644 09.10.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/72/2012-Ch II dated 22.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied			

by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hexahydro-1,3,5-Tris(2-Hydroxyethyl)-S-triazine	1 kg	1	Monoethanol amine	0.671 kg
		2.	Paraformaldehyde 91-93%	0.326 kg

RA may take appropriate action as per the decision of Norms Committee.

101	**Case No.:73/14/82-ALC4/2013**	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00658/AM14/	RLA File :09/24/040/00325/AM14/	Lic.No/Date:0910057878 09.10.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

102	**Case No.:36/17/82-ALC4/2013**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00898/AM14/	RLA File :09/24/040/00300/AM14/	Lic.No/Date:0910057877 09.10.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

103	**Case No.:28/16/82-ALC4/2013**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00841/AM14/	RLA File :22/24/040/00048/AM14/	Lic.No/Date:2210014277 09.10.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

104	**Case No.:6/17/82-ALC4/2013**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00868/AM14/	RLA File :52/24/040/00024/AM14/	Lic.No/Date:5210040263 10.10.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of C&PC.			

105	**Case No.:55/17/82-ALC4/2013**	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00917/AM14/	RLA File :09/24/040/00315/AM14/	Lic.No/Date:0910057889 10.10.2013	Defer Date:24.07.2014

	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

106	**Case No.:137/23/82-ALC4/2013**	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01184/AM14/	RLA File :03/95/040/00454/AM14/	Lic.No/Date:0310753231 11.10.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

107	**Case No.:37/17/82-ALC4/2013**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00899/AM14/	RLA File :09/24/040/00316/AM14/	Lic.No/Date:0910057908 11.10.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

108	**Case No.:38/16/82-ALC4/2013**	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00851/AM14/	RLA File :08/24/040/00321/AM14/	Lic.No/Date:0810125616 14.10.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

109	**Case No.:38/17/82-ALC4/2013**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00900/AM14/	RLA File :09/24/040/00322/AM14/	Lic.No/Date:0910057914 14.10.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

110	**Case No.:18/16/82-ALC4/2013**	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00831/AM14/	RLA File :09/24/040/00323/AM14/	Lic.No/Date:0910057916 14.10.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

111	**Case No.:39/17/82-ALC4/2013**	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00901/AM14/	RLA File :09/24/040/00312/AM14/	Lic.No/Date:0910057944 17.10.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

112	**Case No.:22/17/82-ALC4/2013**	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00884/AM14/	RLA File :03/94/040/00458/AM14/	Lic.No/Date:0310753955 17.10.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

113	**Case No.:67/17/82-ALC4/2013**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00929/AM14/	RLA File :09/24/040/00286/AM14/	Lic.No/Date:0910057945 17.10.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

114	**Case No.:5/17/82-ALC4/2013**	Party Name:TIDE INDUSTRIES	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00867/AM14/	RLA File :34/24/040/00177/AM14/	Lic.No/Date:3410038223 18.10.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/40/2011-Ch II dated 05.06.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lauryl Nitrile	1 kg	1.	Lauric Acid	1.22 kg

RA may take appropriate action as per the decision of Norms Committee.

115	**Case No.:59/17/82-ALC4/2013**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00921/AM14/	RLA File :22/24/040/00050/AM14/	Lic.No/Date:2210014300 21.10.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

116	**Case No.:108/23/82-ALC4/2013**	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**

	HQ File :01/82/050/01155/AM14/	RLA File :56/24/040/00020/AM14/	Lic.No/Date:5610003035 21.10.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

117	**Case No.:213/3/82-ALC4/2014**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00217/AM15/	RLA File :34/24/040/00184/AM14/	Lic.No/Date:3410038266 21.10.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of C&PC.			

118	**Case No.:1/3/82-ALC4/2014**	Party Name:EYTAN LABS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00005/AM15/	RLA File :09/24/040/00354/AM14/	Lic.No/Date:0910057999 24.10.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

119	**Case No.:60/17/82-ALC4/2013**	Party Name:SHAMSHREE LIFESCIENCES LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00922/AM14/	RLA File :22/24/040/00051/AM14/	Lic.No/Date:2210014319 24.10.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

120	**Case No.:138/23/82-ALC4/2013**	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01185/AM14/	RLA File :03/95/040/00599/AM14/	Lic.No/Date:0310755504 25.10.2013	Defer Date:24.07.2014
	Decision : It was decided to send a copy of application again to Department of C&PC for their comments. The case was deferred for 24.07.2014			

121	**Case No.:100/23/82-ALC4/2013**	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01147/AM14/	RLA File :56/24/040/00025/AM14/	Lic.No/Date:5610003085 25.10.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

122	**Case No.:36/19/82-ALC4/2013**	Party Name:SOHAM ORGANICS PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**

HQ File :01/82/050/00981/AM14/	RLA File :31/83/040/00124/AM14/	Lic.No/Date:3110060943 29.10.2013	Defer Date:24.07.2014

Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 24.07.2014

123	**Case No.:14/19/82-ALC4/2013**	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00959/AM14/	RLA File :03/94/040/00687/AM14/	Lic.No/Date:0310756546 01.11.2013	Defer Date:24.07.2014

Decision : It was decided to remind the firmto furnish the following technical details:
1. COA for foreign supplier indicating Potency of Nystatin imported under present A.A
2. Detailed calculation of arriving at the quantity of API applied.

The case was deferred for 24.07.2014.

124	**Case No.:9/21/82-ALC4/2013**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/01039/AM14/	RLA File :03/95/040/00617/AM14/	Lic.No/Date:0310756660 01.11.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch II dated 21.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
BISMUTH DIMETHYL DITHIOCARBAMATE	1 kg	1.	BISMUTH NITRATE	0.982kg

RA may take appropriate action as per the decision of Norms Committee.

125	**Case No.:3/16/82-ALC4/2013**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00816/AM14/	RLA File :09/24/040/00366/AM14/	Lic.No/Date:0910058142 05.11.2013	Defer Date:

Decision : In the light in the light of earlier decision taken by NC in its 21/82 meeting dated, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
CEFIXIME (CEFIXIME TRIHYDRATE)		1.	Acetone	0.816
		2.	Activated Carbon [Carbon Enoanticromos]	0.100

		3.	Dimethyl Formamide (DMF)	1.252
		4.	G.C.L.E	1.50
		5.	Methylene Chloride	3.253
		6.	Methanol	7.913
		7.	2-Mercaptobenzothiazoyl -(Z)-2-(2-Aminothiazoyl-4yl)-2- (MICA Ester)	0.820
		8.	Triphenyl Phosphine	0.820

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:40/3/82-ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00044/AM15/	RLA File :07/24/040/00222/AM14/	Lic.No/Date:0710099539 11.11.2013	Defer Date:

Decision : In the light of earlier decision taken by NC in its 11/82 meeting dated 05.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Item of Export	Quantity	S,No	Import Items	For Export of 1 Nos. Norgesic Tablets/ 1 No. Norflex CO Tablets
NORGESIC TABLETS and NORFLEX CO TABLETS	1 kg	1.	ORPHENADRINE CITRATE BP/EP/USP/PH.EUR	35.7 mg
		2.	PARACETAMOL DC (BP/EP/USP/PH.EUR) (272N GELATIN)	459.0 mg
		3.	MICROCRYSTALLINE CELLULOSE NF/USP/EP/BP	145.25 mg
		4.	AEROSIL - BP/EP/USP/PH.EUR	5.0 mg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:33/17/82-ALC4/2013	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
127	HQ File :01/82/050/00895/AM14/	RLA File :31/83/040/00149/AM14/	Lic.No/Date:3110061033 11.11.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

	Case No.:39/3/82-ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
128	HQ File :01/82/050/00043/AM15/	RLA File :07/24/040/00223/AM14/	Lic.No/Date:0710099547 12.11.2013	Defer Date:

Decision : In the light of earlier decision taken by NC in its 13/82 meeting dated 03.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

1. Neulin 125mg tablets - Theophylline 125 Mg +Guar gum 4.375 Mg
2. Neulin 200mg tablets - Theophylline 200 Mg + Guar gum 7.00 Mg
3. Neulin 250mg tablets - Theophylline 250 Mg + Guar gum 8.750 Mg
4. Neulin 300mg tablets - Theophylline 300 Mg + Guar gum 10.5 Mg

S.NO.	Import Items	For export of 1 No. NeulinTablets (Quantity in mg)			
		125 mg	200 mg	250 mg	300 mg
1	Theophylline BP / EP / USP / PH.EUR Anhydrous powder	127.5 mg	204.0 mg	255.0 mg	306.0 mg
2	Guar Gum IH (BP / EP / USP / PH.EUR)	4.375	7.00	8.75	10.5

RA may take appropriate action as per the decision of Norms Committee.

129	**Case No.:7/23/82-ALC4/2013**	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01054/AM14/	RLA File :03/94/040/00713/AM14/	Lic.No/Date:0310757929 14.11.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

130	**Case No.:10/20/85-ALC3/2013**	Party Name:METRO EXPORTERS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/85/050/00129/AM14/	RLA File :03/95/040/00596/AM14/	Lic.No/Date:0310758099 18.11.2013	Defer Date:03.07.2014
	Decision : It was noted that the comments furnished by Dept. of pharmaceuticals vie O.M No. 35021/01/ 2014-PI (Norms) dated 4.3.2014 stating that export is used as an anti diarrheal medication for pigs and poultry. Accordingly, Committee decided to transfer the case to DES-3 for necessary action			

131	**Case No.:66/23/82-ALC4/2013**	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01113/AM14/	RLA File :07/24/040/00259/AM14/	Lic.No/Date:0710099690 18.11.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

132	**Case No.:45/17/82-ALC4/2013**	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00907/AM14/	RLA File :08/24/040/00352/AM14/	Lic.No/Date:0810126495 18.11.2013	Defer Date:
	Decision : Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per SION			

A-412 with 2% wastage.

RA concerned may take further necessary action as per above decision of NC.

133	**Case No.:40/19/82-ALC4/2013**	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00985/AM14/	RLA File :05/23/040/00334/AM14/	Lic.No/Date:0510371304 20.11.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

134	**Case No.:10/17/82-ALC4/2013**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00872/AM14/	RLA File :09/24/040/00407/AM14/	Lic.No/Date:0910058254 20.11.2013	Defer Date:

Decision : Committee considered the case as per agenda and in consultation with technical members present in the meeting and it was decided to ratify norms as per revised SION A-2611 details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Aminomethyl-7-Chloro-2,3-Dihydro-5-(2-Fluorophenyl)-1H-1,4-Benzodiazepine Dimaleate	1 Kg.	1.	2-Amino-5-Chloro-2-Fluoro Benzophenone	0.932 kg
		2.	Chloro acetaldehyde Dimethyl acetal	0.696 kg
		3.	Manganese Dioxide	0.852 kg
		4.	Dimethyl Sulfoxide	0.405 kg
		5.	Acetone	0.405 kg

RA concerned may take further necessary action as per above decision of NC.

135	**Case No.:111/23/82-ALC4/2013**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/01158/AM14/	RLA File :34/24/040/00202/AM14/	Lic.No/Date:3410038488 20.11.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/99/2012-Ch II dated 09.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl Tributyl Ammonium Chloride CAS No. 56375-79-2 Assay 75% (=/-2%)	1 kg	1	Tributylamine	0.625 kg

RA may take appropriate action as per the decision of Norms Committee.

136	**Case No.:140/23/82-ALC4/2013**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01187/AM14/	RLA File :03/95/040/00495/AM14/	Lic.No/Date:0310758627 21.11.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case 24.07.2014 for comments of Department of Chemicals and Petrochemicals.

137	**Case No.:2/23/82-ALC4/2013**	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/01049/AM14/	RLA File :03/94/040/00735/AM14/	Lic.No/Date:0310758837 22.11.2013	Defer Date:

Decision : In the light of earlier decision taken by NC in its 25/82 meeting dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Piperonal Min. Purity 98%	1 kg	1.	Catechol (Min. Purity 99%)	0.862 kg
		2.	Dichloromethane (Min. Purity 99%)	0.703 kg
		3.	Dimethylsulfoxide (Min. Purity 99%)	0.875 kg
		4.	Hexamine (Min. Purity 96%)	1.000 kg
		5.	Toluene (Min. Purity 97%)	0.430 kg
		6.	Isopropyl Alcohol (Min. Purity 99%)	0.220 kg

RA may take appropriate action as per the decision of Norms Committee.

138	**Case No.:101/23/82-ALC4/2013**	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01148/AM14/	RLA File :07/24/040/00269/AM14/	Lic.No/Date:0710099923 25.11.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

139	**Case No.:1/23/82-ALC4/2013**	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/01048/AM14/	RLA File :03/94/040/00733/AM14/	Lic.No/Date:0310759268 26.11.2013	Defer Date:

Decision : In the light of earlier decision taken by NC in its 25/82 meeting dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp.	Sl.No.	Import items	Qty.

	Qty.			allowed
Piperonal Min. Purity 98%	1 kg	1.	Catechol (Min. Purity 99%)	0.862 kg
		2.	Dichloromethane (Min. Purity 99%)	0.703 kg
		3.	Dimethylsulfoxide (Min. Purity 99%)	0.875 kg
		4.	Hexamine (Min. Purity 96%)	1.000 kg
		5.	Toluene (Min. Purity 97%)	0.430 kg
		6.	Isopropyl Alcohol (Min. Purity 99%)	0.220 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:3/23/82-ALC4/2013	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
HQ File :01/82/050/01050/AM14/	RLA File :03/94/040/00734/AM14/	Lic.No/Date:0310759273 26.11.2013	Defer Date:

Decision : In the light of earlier decision taken by NC in its 25/82 meeting dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Piperonal Min. Purity 98%	1 kg	1.	Catechol (Min. Purity 99%)	0.862 kg
		2.	Dichloromethane (Min. Purity 99%)	0.703 kg
		3.	Dimethylsulfoxide (Min. Purity 99%)	0.875 kg
		4.	Hexamine (Min. Purity 96%)	1.000 kg
		5.	Toluene (Min. Purity 97%)	0.430 kg
		6.	Isopropyl Alcohol (Min. Purity 99%)	0.220 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:129/23/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
HQ File :01/82/050/01176/AM14/	RLA File :09/24/040/00421/AM14/	Lic.No/Date:0910058346 26.11.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

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Case No.:185/3/82-ALC4/2014	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
HQ File :01/82/050/00189/AM15/	RLA File :09/24/040/00414/AM14/	Lic.No/Date:0910058342 26.11.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/725/2012-PI(Norms) dated 21.4.2014, the committee decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Atorvastatin Calcium	1kg	1.	(4R-CIS)-1,1-dimethylethyl-6-Cyano methyl-2,2,dimethyl 1,3-dioxane-4-Acetate	0.733
		2.	Methyl isobutyryl acetate	1.646

RA may take appropriate action as per the decision of Norms Committee.

143	**Case No.:77/23/82-ALC4/2013**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01124/AM14/	RLA File :04/24/040/00183/AM14/	Lic.No/Date:0410152258 27.11.2013	Defer Date:24.07.2014

Decision :it was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge.

The case was deferred for 24.07.2014

144	**Case No.:94/23/82-ALC4/2013**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01141/AM14/	RLA File :05/23/040/00342/AM14/	Lic.No/Date:0510372219 28.11.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

145	**Case No.:75/23/82-ALC4/2013**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/01122/AM14/	RLA File :05/24/040/00221/AM14/	Lic.No/Date:0510372153 28.11.2013	Defer Date:

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per SION A-1303 with 2% wastage.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PVC Plasticizer	1 kg	1.	Phthalic Anhydride	0.400 kg
		2.	2 Ethylhexanol (Octaonol)	0.700 kg

RA may take appropriate action as per the decision of Norms Committee.

146	**Case No.:148/23/82-ALC4/2013**	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01195/AM14/	RLA File :03/94/040/00598/AM14/	Lic.No/Date:0310760166 02.12.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

147	**Case No.:13/23/82-ALC4/2013**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/01060/AM14/	RLA File :03/95/040/00696/AM14/	Lic.No/Date:0310759990 02.12.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch II dated 21.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
OCTYLATED DIPHENYLAMINE (OCD FLAKES / POWDER)	1 kg	1.	DIPHENYLAMINE	0.405 kg
		2.	DI-ISOBUTYLENE	0.620 kg
		3.	ACTIVATED CLAY	0.200 kg

RA may take appropriate action as per the decision of Norms Committee.

148	**Case No.:147/23/82-ALC4/2013**	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01194/AM14/	RLA File :03/94/040/00705/AM14/	Lic.No/Date:0310760371 03.12.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

149	**Case No.:112/23/82-ALC4/2013**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01159/AM14/	RLA File :08/24/040/00387/AM14/	Lic.No/Date:0810126887 04.12.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

150	**Case No.:66/3/82-ALC4/2014**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00070/AM15/	RLA File :09/24/040/00422/AM14/	Lic.No/Date:0910058454 04.12.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

151	**Case No.:116/23/82-ALC4/2013**	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01163/AM14/	RLA File :05/23/040/00341/AM14/	Lic.No/Date:0510372635 05.12.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

	Case No.:62/23/82-ALC4/2013	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/01109/AM14/	RLA File :07/24/040/00238/AM14/	Lic.No/Date:0710100274 05.12.2013	Defer Date:

152 **Decision :** In the light of earlier decision taken by NC in its 45/82 meeting dated 07.02.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Midazolam Maleate	1 Kg.	1.	2-Aminomethyl-7-Chloro-2,3-Dihydro-5-(2-Flurophenyl)1H-1,4-Benzodliazepine Dimaleate	2.52 kg
		2.	Triethyl Ortho Acetate	1.18 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:18/23/82-ALC4/2013	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
153	HQ File :01/82/050/01065/AM14/	RLA File :03/95/040/00712/AM14/	Lic.No/Date:0310760768 05.12.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

	Case No.:17/23/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/01064/AM14/	RLA File :03/95/040/00705/AM14/	Lic.No/Date:0310760774 05.12.2013	Defer Date:

154 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 2.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Methyl Eugenol	1 kg	1	Clove Leaf Oil (Eugenol Content 78%)	1.40

RA may take appropriate action as per the decision of Norms Committee.

155	**Case No.:138/3/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File	RLA File	Lic.No/Date:0910058481	Defer

	:01/82/050/00142/AM15/	:09/24/040/00424/AM14/	06.12.2013	Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

156	**Case No.:120/3/82-ALC4/2014**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00124/AM15/	RLA File :09/24/040/00416/AM14/	Lic.No/Date:0910058483 06.12.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

157	**Case No.:115/3/82-ALC4/2014**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00119/AM15/	RLA File :22/24/040/00068/AM14/	Lic.No/Date:2210014426 06.12.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

158	**Case No.:96/23/82-ALC4/2013**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01143/AM14/	RLA File :05/24/040/00313/AM14/	Lic.No/Date:0510372885 09.12.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

159	**Case No.:118/23/82-ALC4/2013**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/01165/AM14/	RLA File :05/24/040/00312/AM14/	Lic.No/Date:0510372882 09.12.2013	Defer Date:

Decision : In the light of earlier decision taken by NC in its 12/82 meeting dated 19.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less::

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Sertraline Hydrochloride (Bulk Drug / Pharmacopeal Grade)	1 kg	1.	Activated Carbon	0.029
		2.	Methanol	2.50
		3.	Palladium	0.631 mg/kg
		4.	(R) Mandelic Acid	0.392
		5.	4-(34-Dichlorophenyl) 1-Tetralone	3.27
		6.	Toluene	2.50

RA may take appropriate action as per the decision of Norms Committee

160	**Case No.:11/23/82-ALC4/2013**	Party Name:SCITECH SPECIALITIES PVT. LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/01058/AM14/	RLA File :03/95/040/00603/AM14/	Lic.No/Date:0310761103 09.12.2013	Defer Date:

Decision :committee considered the case as per agenda and in consultation with the technical authority present in the meeting and it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Mucifizz Effervescent Tablets Each Tablet contains N-Acetyl-L-Cystiene 600 mg	1kg	1.	N-Acetyl-L-Cysteine N-Acetyl-L-Cysteine	600 mg/tablets

RA concerned may take further necessary action as per above decision of NC.

161	**Case No.:63/23/82-ALC4/2013**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01110/AM14/	RLA File :52/24/040/00037/AM14/	Lic.No/Date:5210040485 10.12.2013	Defer Date:24.07.2014

Decision :It was decided to defer the case for 24.07.2014 for comments of Department of C&PC.

162	**Case No.:95/23/82-ALC4/2013**	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01142/AM14/	RLA File :05/23/040/00368/AM14/	Lic.No/Date:0510373220 11.12.2013	Defer Date:24.07.2014

Decision :It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

163	**Case No.:8/23/82-ALC4/2013**	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/01055/AM14/	RLA File :03/95/040/00725/AM14/	Lic.No/Date:0310761482 11.12.2013	Defer Date:

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details given below or as applied by the firm, whichever is less:-

Export product	Export	Sl.No.	Import items	Quantity Allowed

	Qty.			kg/kg
Povidone Iodine 10% Solution (Available Iodine NLT 1% w/v)	1 kg	1.	Povidone Iodine	1.02 kgper kg contained in the export

RA concerned may take further necessary action as per above decision of NC.

164	**Case No.:137/3/82-ALC4/2014**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00141/AM15/	RLA File :09/24/040/00427/AM14/	Lic.No/Date:0910058555 11.12.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

165	**Case No.:141/3/82-ALC4/2014**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00145/AM15/	RLA File :09/24/040/00418/AM14/	Lic.No/Date:0910058567 12.12.2013	Defer Date:24.07.2014

Decision : In the light of earlier decision taken by NC in its 21/82 meeting dated 06.02.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
CEFIXIME (CEFIXIME TRIHYDRATE)		1.	Activated Carbon [Carbon Enoanticromos]	0.100
		2.	Dimethyl Formamide (DMF)	1.584
		3.	G.C.L.E	1.50
		4.	Methylene Chloride	4.153
		5.	2-Mercaptobenzothiazoyl -(Z)-2-(2-Aminothiazoyl-4yl)-2- (MICA Ester)	0.820
		6.	Triphenyl Phosphine	0.820

A may take appropriate action as per the decision of Norms Committee..

166	**Case No.:115/23/82-ALC4/2013**	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01162/AM14/	RLA File :05/23/040/00365/AM14/	Lic.No/Date:0510373480 13.12.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

167	**Case No.:136/3/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00140/AM15/	RLA File :09/24/040/00438/AM14/	Lic.No/Date:0910058582 13.12.2013	Defer Date:24.07.2014

Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
RAMIPRIL	1 Kg.	1.	(s,s,s)- 2-Azabicyclo(3,3,0)-Octane-Carboxylic Acid Bezylester Hcl.	0.83
		2.	1,3-Dicyclo Hexyl Carbodiimide	0.858
		3.	Activated Carbon [Carbon Enoanticromos]	0.054
		4.	Triethylamine	0.767
		5.	Di Isopropyl Ether (Iso Propyl Ether)	2.62
		6.	Methanol	3.32
		7.	Methylene Chloride	1.65

RA may take appropriate action as per the decision of Norms Committee.

168	**Case No.:147/3/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00151/AM15/	RLA File :09/24/040/00440/AM14/	Lic.No/Date:0910058609 13.12.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

169	**Case No.:139/3/82-ALC4/2014**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00143/AM15/	RLA File :09/24/040/00441/AM14/	Lic.No/Date:0910058595 13.12.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

170	**Case No.:140/3/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00144/AM15/	RLA File :09/24/040/00446/AM14/	Lic.No/Date:0910058608 13.12.2013	Defer Date:

Decision : In the light of earlier decision taken by NC in its 17/82 meeting dated 05.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
AVIS(AVOBENZONE)	1 kg	1.	PARA TERTIATORY BUTYL BENZOIC ACID (PTBBA)	1.148 kg
		2.	ACETYL ANISOLE	0.929 kg
		3.	ACTIVATED CARBON	0.025 kg
		4.	SODAMIDE	0.206 kg
		5.	METHANOL	4.00 kg
		6.	TOLUENE	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

171	**Case No.:83/23/82-ALC4/2013**	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01130/AM14/	RLA File :34/24/040/00231/AM14/	Lic.No/Date:3410038734 16.12.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

172	**Case No.:88/23/82-ALC4/2013**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/01135/AM14/	RLA File :05/23/040/00375/AM14/	Lic.No/Date:0510373696 17.12.2013	Defer Date:

Decision : In the light of earlier decision taken by NC in its 15/82 meeting dated 31.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed kg/kg
CEFPROZIL USP/BP/EP/IP Powder	1 kg	1.	7-PACA	0.77
		2.	HEXAMETHYL DISILAZANE	0.342
		3.	ACETONE	5.33
		4.	N,N,DIMETHYL FORMAMIDE	5.82
		5.	METHYLENE CHLORIDE	2.86
		6.	d()P-Hydroxyphenyl glycine Dane Salt	1.05
		7.	ETHYL CHLORO FORMATE	0.383
		8.	ACTIVATED CARBON	0.0386
		9.	TRIMETHYL CHLORO SILANE	0.230
		10.	N-METHYL MORPHOLINE	0.0043
		11.	METHANE SULPHONIC ACID	0.016

RA may take appropriate action as per the decision of Norms Committee.

173	**Case No.:33/3/82-ALC4/2014**	Party Name:HETERO	Meet No/Date:3/82-	**Status:Case**

		DRUGS LIMITED,	ALC4/2014 08.05.2014	**Deferred**
	HQ File :01/82/050/00037/AM15/	RLA File :09/24/040/00466/AM14/	Lic.No/Date:0910058622 17.12.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

	Case No.:34/3/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00038/AM15/	RLA File :09/24/040/00473/AM14/	Lic.No/Date:0910058619 17.12.2013	Defer Date:

174 **Decision :** Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details given below or as applied by the firm, whichever is less:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
EFAVIRENZ (PURITY 99.5%)	1 kg	1.	EFAVIRENZ (PURITY94%)	1.02

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:35/3/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00039/AM15/	RLA File :09/24/040/00469/AM14/	Lic.No/Date:0910058621 17.12.2013	Defer Date:

Decision : In the light of earlier decision taken by NC in its 33/82 meeting dated 21.03.20s13, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed (kg)
Capecitabine	1 kg	1.	D-Ribose	2.09
		2.	Sodium borohydride	0.58
		3.	Dimethyl sulfoxide	0.90
		4.	5-Fluorocytosine	0.553
		5.	n-Pentylchloro formate	1.122
		6.	Diisopropyl ether	

Development Commissioner may take further necessary action as per above decision of NC.

	Case No.:119/3/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
176	HQ File :01/82/050/00123/AM15/	RLA File :09/24/040/00470/AM14/	Lic.No/Date:0910058620 17.12.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case 24.07.2014 for comments of Department of Pharmaceuticals.

177	**Case No.:98/3/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00102/AM15/	RLA File :09/24/040/00448/AM14/	Lic.No/Date:0910058626 17.12.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case 24.07.2014 for comments of Department of Chemicals and Petrochemicals.			

178	**Case No.:39/23/82-ALC4/2013**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01086/AM14/	RLA File :03/94/040/00760/AM14/	Lic.No/Date:0310762301 18.12.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case 24.07.2014 for comments of Department of Chemicals and Petrochemicals.			

179	**Case No.:50/23/82-ALC4/2013**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01097/AM14/	RLA File :03/94/040/00761/AM14/	Lic.No/Date:0310762302 18.12.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case 24.07.2014 for comments of Department of Pharmaceuticals.			

180	**Case No.:68/3/82-ALC4/2014**	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00072/AM15/	RLA File :09/24/040/00463/AM14/	Lic.No/Date:0910058633 18.12.2013	Defer Date:24.07.2014
	Decision : It was decided to send a copy of application to Department of Pharmaceuticals for their comments. The case is deferfor 24.07.2014.			

181	**Case No.:94/3/82-ALC4/2014**	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00098/AM15/	RLA File :07/24/040/00320/AM14/	Lic.No/Date:0710100652 18.12.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/151/2011-Ch. II dated 12.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
1,3-CYCLOHEXANEDIONE (CYCLOHEXANE-1,3-DIONE) DIHYDRO RESORCINOL	1 kg	1	RESORCINOL	1.24 kg

RA may take appropriate action as per the decision of Norms Committee.

182	**Case No.:146/3/82-ALC4/2014**	Party Name:LOUIS PHARMACEUTICALS PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00150/AM15/	RLA File :09/24/040/00476/AM14/	Lic.No/Date:0910058653 19.12.2013	Defer Date:24.07.2014

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/724/2013-PI(Norms) dated 21.04.2014, it was decided to call from the firm following information:-
(a) Complete technical details as per Appendix 33.
(b) COA of imported R.M. from the Foreign Supplier.
(c) COA of the export item.
(d) Past production vis-à-vis actual consumption of inputs duly certified by Central Excise Authority.

The case was deferred for 24.07.2014

183	**Case No.:89/23/82-ALC4/2013**	Party Name:RENOWN PHARMACEUTICALS PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01136/AM14/	RLA File :34/24/040/00225/AM14/	Lic.No/Date:3410038760 19.12.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

184	**Case No.:84/23/82-ALC4/2013**	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/01131/AM14/	RLA File :34/24/040/00236/AM14/	Lic.No/Date:3410038767 19.12.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/6/2011-Ch. II dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
NEO DECANOYL CHLORIDE LIQUID	1 kg	1	VERSATIC ACID (NEO DECANOIC ACID) LIQUID	0.990 kg

RA may take appropriate action as per the decision of Norms Committee.

185	**Case No.:91/23/82-ALC4/2013**	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status: Approved**
	HQ File :01/82/050/01138/AM14/	RLA File :08/24/040/00408/AM14/	Lic.No/Date:0810127281 20.12.2013	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in 18/82 meeting held on 02.08.2011 and in consultation with technical authority present in meeting,

decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Aspirin Enteric Coated Tablets 81 mg	1 Kg.	1.	Acetyl Salicylic Acid EP/BP/USP	4874.58 kg
		2.	Microcrystalline Cellulose Ph102	5959.00 kg
		3.	Eudragit L-30 D 55	4366.00 kg
		4.	Triethyl Citrate Ph.Eur	118.00 kg
		5.	Relevant IGSILICA Gel Canister	As per packing policy
		6.	Relevant50 ml HDPE white Bottle	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

186	**Case No.:85/23/82-ALC4/2013**	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01132/AM14/	RLA File :56/24/040/00033/AM14/	Lic.No/Date:5610003400 20.12.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

187	**Case No.:145/3/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00149/AM15/	RLA File :09/24/040/00465/AM14/	Lic.No/Date:0910058692 23.12.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

188	**Case No.:11/3/82-ALC4/2014**	Party Name:MICRO LABS LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00015/AM15/	RLA File :07/24/040/00318/AM14/	Lic.No/Date:0710100791 23.12.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

189	**Case No.:90/23/82-ALC4/2013**	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/01137/AM14/	RLA File :08/24/040/00403/AM14/	Lic.No/Date:0810127360 24.12.2013	Defer Date:

Decision : In the light of earlier decision taken in meeting No.23/82 dated 06.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export	Sl.No.	Import items	Qty.

	Qty.			allowed kg/kg
CILOSTAZOL	1 kg	1.	5-(4-CHLOROBUTYL)-1-CYCLOHEXYL- 1H-TETRAZOL	0.88
		2.	6-HYDROXY-3, 4-DIHYDRO 2 (1H)-QUINOLINONE	0.59

RA may take appropriate action as per the decision of Norms Committee.

190	**Case No.:41/23/82-ALC4/2013**	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01088/AM14/	RLA File :03/94/040/00749/AM14/	Lic.No/Date:0310763218 24.12.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

191	**Case No.:27/23/82-ALC4/2013**	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01074/AM14/	RLA File :03/95/040/00758/AM14/	Lic.No/Date:0310763292 24.12.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

192	**Case No.:142/3/82-ALC4/2014**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00146/AM15/	RLA File :09/24/040/00439/AM14/	Lic.No/Date:0910058708 24.12.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

193	**Case No.:157/3/82-ALC4/2014**	Party Name:ATLAS FINE CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00161/AM15/	RLA File :03/94/040/00647/AM14/	Lic.No/Date:0310763403 26.12.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case 24.07.2014 for comments of Department of Chemicals and Petrochemicals.			

194	**Case No.:97/3/82-ALC4/2014**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00101/AM15/	RLA File :09/24/040/00482/AM14/	Lic.No/Date:0910058730 26.12.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

195	**Case No.:144/3/82-ALC4/2014**	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00148/AM15/	RLA File :09/24/040/00471/AM14/	Lic.No/Date:0910058728 26.12.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

196	**Case No.:65/23/82-ALC4/2013**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01112/AM14/	RLA File :05/24/040/00258/AM14/	Lic.No/Date:0510374575 27.12.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

197	**Case No.:71/23/82-ALC4/2013**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01118/AM14/	RLA File :05/24/040/00317/AM14/	Lic.No/Date:0510374576 27.12.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

198	**Case No.:64/23/82-ALC4/2013**	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01111/AM14/	RLA File :05/24/040/00321/AM14/	Lic.No/Date:0510374573 27.12.2013	Defer Date:24.07.2014
	Decision : It was decided to remind the firm to furnish the following technical details: • COA from foreign supplier for relevant import consignment for the imported input. • COA from Independent and approved Testing Laboratory for export product. • Stepwise process with wastage envisaged in the process. The case was deferred for 24.07.2014.			

199	**Case No.:143/3/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00147/AM15/	RLA File :09/24/040/00461/AM14/	Lic.No/Date:0910058745 27.12.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case 24.07.2014 for comments of Department of Chemicals and Petrochemicals.			

200	**Case No.:43/23/82-ALC4/2013**	Party Name:ANUH PHARMA LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01090/AM14/	RLA File :03/94/040/00770/AM14/	Lic.No/Date:0310763631 30.12.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals

	Case No.:148/3/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status: approved**
	HQ File :01/82/050/00152/AM15/	RLA File :09/24/040/00477/AM14/	Lic.No/Date:0910058765 30.12.2013	Defer Date:24.07.2014

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Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
GABAPENTIN	1 Kg.	1.	1, 1-CYCLO HEXANE DI ACETIC ACID MONO AMIDE	1.63
		2.	ACETONE	1.541
		3.	CARBON ENOANTICROMOS[ACTIVATED CARBON]	0.014
		4.	ISOPROPYL ALCOHOL	1.894
		5.	AMBERLITE RESIN IRA-67	0.00125 litre/kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:48/23/82-ALC4/2013	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
202	HQ File :01/82/050/01095/AM14/	RLA File :03/94/040/00719/AM14/	Lic.No/Date:0310763628 30.12.2013	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals

	Case No.:22/3/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
203	HQ File :01/82/050/00026/AM15/	RLA File :09/24/040/00485/AM14/	Lic.No/Date:0910058787 31.12.2013	Defer Date:24.07.2014

Decision : Reply received from the Firm and send to Department of Pharmaceuticals. It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals

	Case No.:96/3/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
204	HQ File :01/82/050/00100/AM15/	RLA File :09/24/040/00481/AM14/	Lic.No/Date:0910058788 31.12.2013	Defer Date:24.07.2014

Decision : Reply received from the Firm and send to Department of Pharmaceuticals. It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals

205	**Case No.:23/3/82-ALC4/2014**	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00027/AM15/	RLA File :09/24/040/00486/AM14/	Lic.No/Date:0910058791 31.12.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

206	**Case No.:88/3/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00092/AM15/	RLA File :09/24/040/00451/AM14/	Lic.No/Date:0910058792 31.12.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

207	**Case No.:244/3/82-ALC4/2014**	Party Name:SAFECON LIFESCIENCES	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00248/AM15/	RLA File :61/24/040/00023/AM14/	Lic.No/Date:6110001119 31.12.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

208	**Case No.:55/23/82-ALC4/2013**	Party Name:SATYAJIT CHEMICALS PVT.LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01102/AM14/	RLA File :03/95/040/00791/AM14/	Lic.No/Date:0310763764 31.12.2013	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

209	**Case No.:181/3/82-ALC4/2014**	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00185/AM15/	RLA File :02/24/040/00053/AM14/	Lic.No/Date:0210198392 02.01.2014	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals			

210	**Case No.:53/23/82-ALC4/2013**	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01100/AM14/	RLA File :03/94/040/00744/AM14/	Lic.No/Date:0310764365 02.01.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

211	**Case No.:114/3/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00118/AM15/	RLA File :09/24/040/00497/AM14/	Lic.No/Date:0910058802 02.01.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

212	**Case No.:38/3/82-ALC4/2014**	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00042/AM15/	RLA File :56/24/040/00036/AM14/	Lic.No/Date:5610003472 02.01.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

213	**Case No.:118/3/82-ALC4/2014**	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00122/AM15/	RLA File :56/24/040/00035/AM14/	Lic.No/Date:5610003471 02.01.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

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Case No.:24/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status: Approved**
HQ File :01/82/050/00028/AM15/	RLA File :09/24/040/00492/AM14/	Lic.No/Date:0910058808 02.01.2014	Defer Date:24.07.2014

Decision : In the light of earlier decision taken by NC in its 17/82 meeting dated 05.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
AVIS(AVOBENZONE)	1 kg	1.	PARA TERTIATORY BUTYL BENZOIC ACID (PTBBA)	1.148 kg
		2.	ACETYL ANISOLE	0.929 kg
		3.	ACTIVATED CARBON	0.025 kg
		4.	SODAMIDE	0.206 kg
		5.	METHANOL	4.00 kg
		6.	TOLUENE	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

215	**Case No.:45/3/82-ALC4/2014**	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**

	HQ File :01/82/050/00049/AM15/	RLA File :02/24/040/00168/AM13/	Lic.No/Date:0210198458 03.01.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

216	**Case No.:89/3/82-ALC4/2014**	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00093/AM15/	RLA File :09/24/040/00496/AM14/	Lic.No/Date:0910058826 06.01.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

217	**Case No.:186/3/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00190/AM15/	RLA File :09/24/040/00484/AM14/	Lic.No/Date:0910058825 06.01.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

218	**Case No.:193/3/82-ALC4/2014**	Party Name:NATCO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00197/AM15/	RLA File :09/24/040/00494/AM14/	Lic.No/Date:0910058829 06.01.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

219	**Case No.:91/3/82-ALC4/2014**	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00095/AM15/	RLA File :03/95/040/00754/AM14/	Lic.No/Date:0310764670 06.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/2/2012-Ch. II dated 21.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
3,3,5- TRIMETHYL CYCLOHEXNONL	1 kg	1	ACETONE	1.536 kg

RA may take appropriate action as per the decision of Norms Committee.

220	**Case No.:37/3/82-ALC4/2014**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**

	HQ File :01/82/050/00041/AM15/	RLA File :22/24/040/00077/AM14/	Lic.No/Date:2210014502 07.01.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

221	**Case No.:121/3/82-ALC4/2014**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00125/AM15/	RLA File :22/24/040/00078/AM14/	Lic.No/Date:2210014501 07.01.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

222	**Case No.:116/3/82-ALC4/2014**	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00120/AM15/	RLA File :09/24/040/00402/AM14/	Lic.No/Date:0910058840 07.01.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

223	**Case No.:180/3/82-ALC4/2014**	Party Name:VISION DRUGS PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00184/AM15/	RLA File :09/24/040/00426/AM14/	Lic.No/Date:0910058839 07.01.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

224	**Case No.:178/3/82-ALC4/2014**	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00182/AM15/	RLA File :03/94/040/00835/AM14/	Lic.No/Date:0310765125 08.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/90/2011-Ch. II dated 05.06.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
PARA TERTIARY BUTYL CYCLOHEXYL ACETATE - SUPER	1 kg	1	PARA TERTIARY BUTYL PHENOL	0.820 kg
		2	5% RHODIUM ON ALUMINA CATALYST	0.00012 kg
		3	ACETIC ANHYDRIDE	0.300 kg

RA may take appropriate action as per the decision of Norms Committee.

225	**Case No.:90/3/82-ALC4/2014**	Party Name:SUVEN LIFE	Meet No/Date:3/82-	**Status:Case**

		SCIENCES LIMITED	ALC4/2014 08.05.2014	**Deferred**
	HQ File :01/82/050/00094/AM15/	RLA File :09/24/040/00468/AM14/	Lic.No/Date:0910058858 08.01.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

226	**Case No.:203/3/82-ALC4/2014**	Party Name:VINS BIOPRODUCTS LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00207/AM15/	RLA File :09/24/040/00362/AM14/	Lic.No/Date:0910058863 08.01.2014	Defer Date:24.07.2014
	Decision : Department of Biotechnology vide their letter No. BT/IL/05/382/2013-PID dated 29.08.2013 has mentioned that the norms for the export item called DTP-HEPB (Pentavalent Vaccine) fully liquid combination vaccine single does vial, Pediatric does Diphtheria, Tetanus, Pertussis, Hepatitis B Recombinant and Heamophilus Type in the application. You are requested to furnish the following information: Drug Manufacturing Licensing of the export product (DML enclosed with the application does not mention the export product. To submit QA approved Batch Manufacturing Record. Complete technical details as per Appendix 33. The case was deferred for 24.07.2014.			

227	**Case No.:200/3/82-ALC4/2014**	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00204/AM15/	RLA File :07/24/040/00333/AM14/	Lic.No/Date:0710101186 08.01.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

228	**Case No.:42/23/82-ALC4/2013**	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/01089/AM14/	RLA File :03/94/040/00881/AM14/	Lic.No/Date:0310765339 09.01.2014	Defer Date:

Decision : Decision : In the light of earlier decision taken in meeting no. 10/82 dated 22.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Lumefantrine	1 kg	1.	(Dibutylamine Methyl)-2,7-Dichloro-4-fluoren Methanol (DBA)	0.8693 kg

RA may take appropriate action as per the decision of Norms Committee.

229	**Case No.:95/3/82-ALC4/2014**	Party Name:CHIRAG ENTERPRISE	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00099/AM15/	RLA File :24/24/040/00024/AM14/	Lic.No/Date:2410040582 09.01.2014	Defer Date:

Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/1/2007-PC- II dated 29.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
REGENERATED METHYL METHACRYLATE MONOMER [PURITY > 99%]	1 kg	1.	ACRYLIC PLASTIC STRIPS/OFFCUTS/MIX LOT OF ACRYLIC SHEETS & CUT THEREOF / ACRYLIC PLASTIC SCRAP (ITC HS CODE 39205119)	1.63 kg

RA may take appropriate action as per the decision of Norms Committee.

230	**Case No.:36/3/82-ALC4/2014**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00040/AM15/	RLA File :07/24/040/00337/AM14/	Lic.No/Date:0710101210 09.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 23.05.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
CALCIUM LACTATE GLUCONATE	1 kg	1	CALCIUM GLUCONATE - Oral Grade	0.686 kg
		2	CALCIUM CARBONATE	0.310 kg
		3	LACTIC ACID	0.560 kg
FERROUS GLUCONATE	1 kg	1	LACTIC ACID	1.028 kg
MAGNESIUM LACTATE	1 kg	1	LACTIC ACID	1.19 kg
ZINC LACTATE	1 kg	1	LACTIC ACID	0.990 kg
MAGNESIUM LACTATE GLUCONATE	1 kg	1	LACTIC ACID	0.390 kg

RA may take appropriate action as per the decision of Norms Committee.

231	**Case No.:229/3/82-ALC4/2014**	Party Name:PARAGON INDUSTRIES	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**

	HQ File :01/82/050/00233/AM15/	RLA File :08/24/040/00448/AM14/	Lic.No/Date:0810127913 09.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/124/2011-Ch. II dated 02.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
2,3 Dichloro 1:4 Naphthaquinone	1 kg	1	Sodium Naphthionate	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

232	**Case No.:21/23/82-ALC4/2013**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01068/AM14/	RLA File :03/95/040/00590/AM14/	Lic.No/Date:0310765258 09.01.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals

233	**Case No.:194/3/82-ALC4/2014**	Party Name:LOUIS PHARMACEUTICALS PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00198/AM15/	RLA File :09/24/040/00520/AM14/	Lic.No/Date:0910058903 10.01.2014	Defer Date:24.07.2014

Decision : It was decided remind the firm to furnish the following information:-
(a) Complete technical details as per Appendix 33.
(b) COA of imported R.M. from the Foreign Supplier.
(c) COA of the export item.
(d) Past production vis-à-vis actual consumption of inputs duly certified by Central Excise Authority.

The case was deferred for 24.07.2014

234	**Case No.:192/3/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00196/AM15/	RLA File :09/24/040/00513/AM14/	Lic.No/Date:0910058896 10.01.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals

235	**Case No.:204/3/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File	RLA File	Lic.No/Date:0910058895	Defer

	:01/82/050/00208/AM15/	:09/24/040/00514/AM14/	10.01.2014	Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

236	**Case No.:19/23/82-ALC4/2013**	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01066/AM14/	RLA File :03/94/040/00772/AM14/	Lic.No/Date:0310766076 13.01.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

237	**Case No.:197/3/82-ALC4/2014**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00201/AM15/	RLA File :04/24/040/00218/AM14/	Lic.No/Date:0410154188 13.01.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

238	**Case No.:134/3/82-ALC4/2014**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00138/AM15/	RLA File :04/24/040/00226/AM14/	Lic.No/Date:0410154220 13.01.2014	Defer Date:24.07.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/715/2013-PI(Norms) dated 21.04.2014, it was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 24.07.2014.			

239	**Case No.:188/3/82-ALC4/2014**	Party Name:SHIVAM OILS & PROTEINS INDUSTRY,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00192/AM15/	RLA File :56/24/040/00040/AM14/	Lic.No/Date:5610003558 13.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/17/2014-Ch. II dated 27.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
SOYA LECITHIN Feed Grade	1 kg	1	LIQUID LECITHIN Non Edible grade	1.01 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:189/3/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00193/AM15/	RLA File :03/95/040/00816/AM14/	Lic.No/Date:0310766062 13.01.2014	Defer Date:

240

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2013-Ch. II dated 24.06.2014, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export Product	Quantity	Sl. N.	Import Product	Quanity
STERO DEIPA 85 (2-Hydroxyethyl)-2-propalnolaine)	1 kg	1	PROPYLENE OXIDE	0.362 kg
		2	DIETHANOL AMINE	0.657 kg
STEROCARE TN 60 (Sorbitan Mono Stearate Ethoxylate)	1 kg	1	STEARIC ACID	0.227 kg
		2	SORBITOL 70%	0.208 kg
		3	ETHYLENE OXIDE	0.658 kg
STEROCARE TN 20 (Polyoxyethylene Sorbitan Mono Laurate)	1 kg	1	LAURIC ACID	0.150 kg
		2	SORBITOL 70%	0.196 kg
		3	ETHYLENE OXIDE	0.732 kg
STERO 2-EHA 2570 (2-Ethyl Hexanol Poly Glycol Ether)	1 kg	1	2-ETHYL HEXANOL	0.111 kg
		2	ETHYLENE OXIDE	0.755 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:190/3/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00194/AM15/	RLA File :03/95/040/00605/AM14/	Lic.No/Date:0310765989 13.01.2014	Defer Date:

241

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2013-Ch. II dated 24.06.2014, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export Product	Quantity	Sl. N.	Import Product	Quanity
STERO MDEA (METHYL DIETHANOL AMINE)	1 kg	1	MONO METHYL AMINE	0.274 kg
		2	ETHYLENE OXIDE	0.777 kg

RA may take appropriate action as per the decision of Norms Committee.

242	**Case No.:179/3/82-ALC4/2014**	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00183/AM15/	RLA File :22/24/040/00079/AM14/	Lic.No/Date:2210014517 13.01.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

243	**Case No.:196/3/82-ALC4/2014**	Party Name:ARUDAA VIS LABS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00200/AM15/	RLA File :04/24/040/00219/AM14/	Lic.No/Date:0410154292 15.01.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

244	**Case No.:182/3/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00186/AM15/	RLA File :09/24/040/00516/AM14/	Lic.No/Date:0910058925 15.01.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

245	**Case No.:25/23/82-ALC4/2013**	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Approved**
	HQ File :01/82/050/01072/AM14/	RLA File :03/94/040/00885/AM14/	Lic.No/Date:0310766291 15.01.2014	Defer Date:

Decision : In the light of earlier decision taken by NC 35/82 meeting dated 25.11.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Atovaquone	1 Kg.	1.	4-4(Chlorophenyl) Cyclohexane Carboxylic Acid	2.00 kg
		2.	2-Chloro 1,4 Napthoquinone	1.62 kg
		3.	Methylene Chloride	6.25 kg
		4.	Acetonitrile	6.50 kg
		5.	Dimethyl Formamide	0.74 kg

RA concerned may take further necessary action as per above decision of NC.

246	**Case No.:22/23/82-ALC4/2013**	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/01069/AM14/	RLA File :03/95/040/00802/AM14/	Lic.No/Date:0310766188 15.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/13/2012-Ch. II dated 27.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
MAGNESIUM DISODIUM EDTA (MG CONTENT 6% +/-0.5%) [EDTA MAGNESIUM 6%]	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA ACID)	0.822 kg

RA may take appropriate action as per the decision of Norms Committee.

247	**Case No.:33/23/82-ALC4/2013**	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/01080/AM14/	RLA File :03/95/040/00804/AM14/	Lic.No/Date:0310766192 15.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/13/2012-Ch. II dated 27.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
CALCIUM DISODIUM EDTA (CA CONTENT 10% +/-0.5%) [EDTA CALCIUM 10%]	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA ACID)	0.791 kg

RA may take appropriate action as per the decision of Norms Committee.

248	**Case No.:26/23/82-ALC4/2013**	Party Name:RIOCARE INDIA PRIVATE LIMITED.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01073/AM14/	RLA File :03/95/040/00822/AM14/	Lic.No/Date:0310766258 15.01.2014	Defer Date:24.07.2014

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/635/2013-PI(Norms) dated 04.03.2014, it was decided to call from the firm the following technical details:

i) Export Items 1 and 3 are API`s (100%) and should not fall under chapter 30. The firm should be advised to give correct and relevant HS code

ii) whether any chemical reaction is involved in the manufacture of Dimethicone. If so, complete details of reaction, Mol. weight and % yield on molar basis may be furnished.

iii) Past production vis-a-vis actual consumption of inputs duly certified by Central Excise Authorities be furnished for last 3 years.

The case was deferred for 08.05.2014.

249	**Case No.:71/3/82-ALC4/2014**	Party Name:STERLING HEALTHCARE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00075/AM15/	RLA File :31/83/040/00184/AM14/	Lic.No/Date:3110062132 15.01.2014	Defer Date:

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per SION A-412 with 2% wastage.

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:16/23/82-ALC4/2013	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/01063/AM14/	RLA File :03/95/040/00801/AM14/	Lic.No/Date:0310766418 16.01.2014	Defer Date:

250 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/13/2012-Ch. II dated 27.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
TETRASODIUM EDTA TETRAHYDRATE 99% +/- 0.5% (EDTA TETRASODIUM 99%)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA ACID)	0.717 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:31/23/82-ALC4/2013	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/01078/AM14/	RLA File :03/95/040/00803/AM14/	Lic.No/Date:0310766423 16.01.2014	Defer Date:

251 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/13/2012-Ch. II dated 27.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
MANGANESE DISODIUM EDTA (MN CONTENT 13% +/- 0.5%) [EDTA MANGANESE 13%]	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA ACID)	0.763 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:202/3/82-ALC4/2014	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
252	HQ File :01/82/050/00206/AM15/	RLA File :56/24/040/00041/AM14/	Lic.No/Date:5610003580 16.01.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

253

Case No.:198/3/82-ALC4/2014	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
HQ File :01/82/050/00202/AM15/	RLA File :09/24/040/00523/AM14/	Lic.No/Date:0910058953 16.01.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

254

Case No.:32/3/82-ALC4/2014	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
HQ File :01/82/050/00036/AM15/	RLA File :09/24/040/00519/AM14/	Lic.No/Date:0910058977 17.01.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

255

Case No.:82/3/82-ALC4/2014	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
HQ File :01/82/050/00086/AM15/	RLA File :34/24/040/00252/AM14/	Lic.No/Date:3410039039 17.01.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 1/82 dated 04.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Clobetasole Propionate BP/USP	1 kg	1	Betamethasone BP/USP/IP	1.04

RA may take appropriate action as per the decision of Norms Committee.

256

Case No.:171/3/82-ALC4/2014	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status: Approved**
HQ File :01/82/050/00175/AM15/	RLA File :03/94/040/00789/AM14/	Lic.No/Date:0310766693 17.01.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 19/82 dated 02.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

Pravastatin Sodium Tab 10 MG 20 MG, 40 MG and 80 MG TAB

S.NO.	Import Items	For export of 1 No. Pravastatin Sodium Tablets (Quantity in mg)			
		10 mg Tablets	**20 mg**Tablets	**40 mg**Tablets	**80 mg**Tablets
1	Pravastatin Sodium	10.2	20.4	40.8	81.60
2	Mannitol 25 (Pearlitol 25 C)	104.005	104.005	207.92	416.02

RA may take appropriate action as per the decision of Norms Committee.

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:183/3/82-ALC4/2014	Party Name:GRANULES INDIA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00187/AM15/	RLA File :09/24/040/00498/AM14/	Lic.No/Date:0910058955 17.01.2014	Defer Date:

257 **Decision :** Committee considered case as per agenda and in light of earlier decision taken in 35/82 meeting held on 29.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ibuprofen Granules DC Grade 66%	1 kg.	1.	Ibuprofen	0.66 kg
		2.	Maiz Starch	0.220 kg
		3.	Micro Crystalline Cellulose Powder	0.100 kg
		4.	Starch Pregelatinised	0.080 kg
		5.	Colloidal Silicone Dioxide	0.010 kg
		6.	Stearic Acid	0.015 kg
		7.	Cross Carmellose Sodium	0.020 kg
		8.	Polyvinyl Pyrollidine	0.015 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:43/3/82-ALC4/2014	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
258	HQ File :01/82/050/00047/AM15/	RLA File :05/23/040/00420/AM14/	Lic.No/Date:0510376464 17.01.2014	Defer Date:07.08.2014

Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.

	Case No.:195/3/82-ALC4/2014	Party Name:JAINEX SPECIALITY CHEMICAL	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00199/AM15/	RLA File :34/24/040/00249/AM14/	Lic.No/Date:3410039038 17.01.2014	Defer Date:

259 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/16/2014-Ch. II dated 13.06.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
CALCIUM BUTYRATE	1 kg	1	BUTYRIC ACID	0.788 kg

RA may take appropriate action as per the decision of Norms Committee.

260	**Case No.:41/3/82-ALC4/2014**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00045/AM15/	RLA File :05/24/040/00205/AM14/	Lic.No/Date:0510376326 17.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/18/2014-Ch. II dated 28.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
Di Iso Nonyl Adapate (DINA)	1 kg	1	Iso Nonanol	0.754 kg
		2	Adapic Acid	0.385 kg

RA may take appropriate action as per the decision of Norms Committee.

261	**Case No.:44/3/82-ALC4/2014**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00048/AM15/	RLA File :05/24/040/00300/AM14/	Lic.No/Date:0510376368 17.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/18/2014-Ch. II dated 28.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
Di Iso Nonyl Adapate (DINA)	1 kg	1	Iso Nonanol	0.754 kg
		2	Adapic Acid	0.385 kg

RA may take appropriate action as per the decision of Norms Committee.

262	**Case No.:42/3/82-ALC4/2014**	Party Name:PAYAL POLYPLAST PVT.LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00046/AM15/	RLA File :05/24/040/00204/AM14/	Lic.No/Date:0510376324 17.01.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of C&PC.

263	**Case No.:72/3/82-ALC4/2014**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:3/82-ALC4/2014	**Status:Case Approved**

		08.05.2014	
HQ File :01/82/050/00076/AM15/	RLA File :07/24/040/00363/AM14/	Lic.No/Date:0710101398 20.01.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 31/82 meeting dated 21.02.2013 , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Acurate Tabs-Paracetamol 450 mg+Doxylamine Succinate 5 mg+Caffeine 30 mg+Codeine Phosphate 10 mg+Colour quinolone Yellow 2 mg Tablets	1 no. of tablet	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 mg
		2.	CaffeineAnhydrous BP 2010/USP/EP/PH. EUR/BP	30.6 mg
		3.	Codiene Phsophate BP/USP/EP/PH. EUR	10.2 mg
		4.	Color Quinoline Yellow CI 47005	2.0 mg

RA may take appropriate action as per the decision of Norms Committee.

264

Case No.:81/3/82-ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
HQ File :01/82/050/00085/AM15/	RLA File :07/24/040/00362/AM14/	Lic.No/Date:0710101399 20.01.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 31/82 meeting dated 21.02.2013 , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Acurate Tabs-Paracetamol 450 mg+Doxylamine Succinate 5 mg+Caffeine 30 mg+Codeine Phosphate 10 mg+Colour quinolone Yellow 2 mg Tablets	1 no. of tablet	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 mg
		2.	CaffeineAnhydrous BP 2010/USP/EP/PH. EUR/BP	30.6 mg
		3.	Codiene Phsophate BP/USP/EP/PH. EUR	10.2 mg
		4.	Color Quinoline Yellow CI 47005	2.0 mg

RA may take appropriate action as per the decision of Norms Committee.

265	**Case No.:101/3/82-ALC4/2014**	Party Name:CROWN	Meet No/Date:3/82-	**Status:Case**

	CHEMICALS PVT.LTD.,	ALC4/2014 08.05.2014	**Approved**
HQ File :01/82/050/00105/AM15/	RLA File :03/94/040/00889/AM14/	Lic.No/Date:0310766925 20.01.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 25/82 meeting dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Piperonal Min. Purity 98%	1 kg	1.	Catechol (Min. Purity 99%)	0.862 kg
		2.	Dichloromethane (Min. Purity 99%)	0.703 kg
		3.	Dimethylsulfoxide (Min. Purity 99%)	0.875 kg
		4.	Hexamine (Min. Purity 96%)	1.000 kg
		5.	Toluene (Min. Purity 97%)	0.430 kg
		6.	Isopropyl Alcohol (Min. Purity 99%)	0.220 kg

RA may take appropriate action as per the decision of Norms Committee.

266

Case No.:102/3/82-ALC4/2014	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
HQ File :01/82/050/00106/AM15/	RLA File :03/94/040/00890/AM14/	Lic.No/Date:0310766921 20.01.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 25/82 meeting dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Piperonal Min. Purity 98%	1 kg	1.	Catechol (Min. Purity 99%)	0.862 kg
		2.	Dichloromethane (Min. Purity 99%)	0.703 kg
		3.	Dimethylsulfoxide (Min. Purity 99%)	0.875 kg
		4.	Hexamine (Min. Purity 96%)	1.000 kg
		5.	Toluene (Min. Purity 97%)	0.430 kg
		6.	Isopropyl Alcohol (Min. Purity 99%)	0.220 kg

RA may take appropriate action as per the decision of Norms Committee.

267

Case No.:2/21/82-ALC4/2013	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Rejected**
HQ File :01/82/050/01032/AM14/	RLA File :08/24/040/00456/AM14/	Lic.No/Date:0810128144 20.01.2014	Defer Date:

Decision : It was noticed from the online agenda that RA has issued license under Para 4.7.1 of HBP v1. Hence it was decided to withdraw the case.

Case No.:67/3/82-ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
HQ File :01/82/050/00071/AM15/	RLA File :07/24/040/00379/AM14/	Lic.No/Date:0710101431 21.01.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 4/82 dated 16.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paracetamol 450mg + Caffeine 30mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets	1 million tablets	1.	Doxylamine Succinate USP/Ph. EUr Grade	5.10 kg
		2.	Codiene Phsophate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 IH	1.632 kg
Paracetamol 450mg + Codeine Phosphate 10mg+ Caffeine 45mg + Doxylamine Succinate 5mg Tablets	1 million tablets	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 IH	2.43 kg
		4.	Colour Quinoline Yellow WS (spectracol)	4.56 kg
Paracetamol 450mg + Caffeine 50mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets	1 million tablets	1.	Doxylamine Succinate USP/Ph. EUr Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 IH	Do not match with MBF
Paracetamol 450mg + Caffeine 45mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets	1 million tablets	1.	Doxylamine Succinate USP/Ph. EUr Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:85/3/82-ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
269	HQ File :01/82/050/00089/AM15/	RLA File :07/24/040/00373/AM14/	Lic.No/Date:0710101432 21.01.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 4/82 dated 16.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as

applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paracetamol 450mg + Caffeine 30mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets	1 million tablets	1.	Doxylamine Succinate USP/Ph. EUr Grade	5.10 kg
		2.	Codiene Phsophate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 1H	1.632 kg
Paracetamol 450mg + Codeine Phosphate 10mg+ Caffeine 45mg + Doxylamine Succinate 5mg Tablets	1 million tablets	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 1H	2.43 kg
		4.	Colour Quinoline Yellow WS (spectracol)	4.56 kg
Paracetamol 450mg + Caffeine 50mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets	1 million tablets	1.	Doxylamine Succinate USP/Ph. EUr Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 IH	Do not match with MBF
Paracetamol 450mg + Caffeine 45mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets	1 million tablets	1.	Doxylamine Succinate USP/Ph. EUr Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:169/3/82-ALC4/2014	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
HQ File :01/82/050/00173/AM15/	RLA File :03/94/040/00868/AM14/	Lic.No/Date:0310767118 21.01.2014	Defer Date:

270 **Decision** :Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/29/2011-Ch.II dated 29.05.2014 and in consultation with the technical authorities present in the meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

2,5-Dimethyl Phenyl Acetyl Chloride	1 kg	1.	Para Xylene	1.485 kg	
		2.	Paraformaldehyde	1.032 kg	
		3.	Sodium Cyanide	0.570 kg	
		4.	Caustic Soda Flakes	0.500 kg	
		5.	Thionyl Chloride	0.980 kg	
RA concerned may take further necessary action as per above decision of NC					

271	**Case No.:103/3/82-ALC4/2014**	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00107/AM15/	RLA File :03/94/040/00942/AM14/	Lic.No/Date:0310767119 21.01.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

272	**Case No.:191/3/82-ALC4/2014**	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00195/AM15/	RLA File :34/24/040/00254/AM14/	Lic.No/Date:3410039064 21.01.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 17/82 dated 10.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Clobetasole Propionate BP/USP	1 kg	1	Betamethasone BP/USP/IP	1.04

RA may take appropriate action as per the decision of Norms Committee.

273	**Case No.:172/3/82-ALC4/2014**	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00176/AM15/	RLA File :03/94/040/00896/AM14/	Lic.No/Date:0310767113 21.01.2014	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt. of C&PC vide their U.O.No. 14010/90/2011-Ch.II dated 05.06.2014 and in consultation with the technical authorities present in the meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ORTHO TERTIARY BUTYL CYCLOHEXANOL	1 kg	1.	ORTHO TERTIARY BUTYL PHENOL	0.990 kg
		2.	5% RUTHENIUM ON CARBON CATALYST	0.000015 kg
		3.	METHANOL	0.330 kg

RA concerned may take further necessary action as per above decision of NC

274	**Case No.:156/3/82-ALC4/2014**	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00160/AM15/	RLA File :03/95/040/00796/AM14/	Lic.No/Date:0310767045 21.01.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals

275	**Case No.:83/3/82-ALC4/2014**	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00087/AM15/	RLA File :07/24/040/00381/AM14/	Lic.No/Date:0710101505 22.01.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.08.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Kanamycin Acid Sulphate for Injectin BP 1 gm, Vial Size 10 ml	1 Vial	1.	Kanamycin Acid Sulphate Sterile BP	1.39 gm

RA may take appropriate action as per the decision of Norms Committee.

276	**Case No.:208/3/82-ALC4/2014**	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00212/AM15/	RLA File :09/24/040/00515/AM14/	Lic.No/Date:0910059017 22.01.2014	Defer Date:07.08.2014

Decision: It was decided to defer the case for 24.07.2014 for comments of Department of Chemicals and Petrochemicals

277	**Case No.:170/3/82-ALC4/2014**	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**

HQ File :01/82/050/00174/AM15/	RLA File :03/94/040/00867/AM14/	Lic.No/Date:0310767544 23.01.2014	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt. of C&PC vide their U.O.No. 14010/85/2012-Ch.II dated 12.11.2013 and in consultation with the technical authorities present in the meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Acetonitrile	1 kg	1.	Acetic Acid	1.46 kg

RA concerned may take further necessary action as per above decision of NC

278	**Case No.:55/3/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00059/AM15/	RLA File :09/24/040/00529/AM14/	Lic.No/Date:0910059025 23.01.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals

279	**Case No.:60/3/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00064/AM15/	RLA File :09/24/040/00541/AM14/	Lic.No/Date:0910059028 23.01.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals

280	**Case No.:21/3/82-ALC4/2014**	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00025/AM15/	RLA File :22/24/040/00075/AM14/	Lic.No/Date:2210014543 23.01.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals

281	**Case No.:12/21/82-ALC4/2013**	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01042/AM14/	RLA File :22/21/040/00096/AM14/	Lic.No/Date:2210014544 23.01.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals

282	**Case No.:187/3/82-**	Party Name:ALCHEM	Meet No/Date:3/82-	**Status:Case**

	ALC4/2014	INTERNATIONAL LTD.	ALC4/2014 08.05.2014	**Deferred**
	HQ File :01/82/050/00191/AM15/	RLA File :05/23/040/00413/AM14/	Lic.No/Date:0510376990 24.01.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

	Case No.:109/3/82-ALC4/2014	Party Name:ANUH PHARMA LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00113/AM15/	RLA File :03/94/040/00934/AM14/	Lic.No/Date:0310767734 24.01.2014	Defer Date:

283 **Decision :** Committee considered case as per agenda and in light of earlier decision taken in 19/82 meeting held on 09.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Erythromycin Propionate	1 Kg.	1.	Erythromycin Thiocyanate	0.900 KGA

RA concerned may take further necessary action as per above decision of NC.

	Case No.:108/3/82-ALC4/2014	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
284	HQ File :01/82/050/00112/AM15/	RLA File :03/94/040/00908/AM14/	Lic.No/Date:0310767733 24.01.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.

	Case No.:20/3/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00024/AM15/	RLA File :05/24/040/00386/AM14/	Lic.No/Date:0510376976 24.01.2014	Defer Date:

285 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/18/2014-Ch. II dated 28.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
DI OCTYL TERAPHTHATATE (DOTP)	1 kg	1	PURE TERE PHTHALIC ACID	0.447 kg
		2	2-ETHYL HEXANOL	0.680 kg

RA may take appropriate action as per the decision of Norms Committee.

286	**Case No.:110/3/82-ALC4/2014**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00114/AM15/	RLA File :05/24/040/00357/AM14/	Lic.No/Date:0510376975 24.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/18/2014-Ch. II dated 28.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
DI OCTYL TERAPHTHALATE (DOTP)	1 kg	1	PURE TERE PHTHALIC ACID	0.447 kg
		2	2-ETHYL HEXANOL	0.680 kg

RA may take appropriate action as per the decision of Norms Committee.

287	**Case No.:173/3/82-ALC4/2014**	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status: approved**
	HQ File :01/82/050/00177/AM15/	RLA File :03/94/040/00893/AM14/	Lic.No/Date:0310767985 27.01.2014	Defer Date:08.05.2014

Decision : In the light of earlier decision taken in meeting no. 19/82 dated 02.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

Pravastatin Sodium Tab 10mg 20 MG, 40 MG and 80 MG TAB

S.NO.	Import Items	For export of 1 No. Pravastatin Sodium Tablets (Quantity in mg)			
		10 mg Tablets	**20 mg**Tablets	**40 mg**Tablets	**80 mg**Tablets
1	Pravastatin Sodium	10.2	20.4	40.8	81.60
2	Mannitol 25 (Pearlitol 25 C)	104.005	104.005	207.92	416.02

RA may take appropriate action as per the decision of Norms Committee..

288	**Case No.:158/3/82-ALC4/2014**	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00162/AM15/	RLA File :03/95/040/00862/AM14/	Lic.No/Date:0310768015 27.01.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

289	**Case No.:159/3/82-ALC4/2014**	Party Name:PRACHI PHARMACEUTICALS PVT	Meet No/Date:3/82-ALC4/2014	**Status:Case Deferred**

		LTD	08.05.2014	
	HQ File :01/82/050/00163/AM15/	RLA File :03/95/040/00861/AM14/	Lic.No/Date:0310768009 27.01.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

290	**Case No.:19/3/82-ALC4/2014**	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00023/AM15/	RLA File :05/24/040/00374/AM14/	Lic.No/Date:0510377141 27.01.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

291	**Case No.:176/3/82-ALC4/2014**	Party Name:AMBUJA INTERMEDIATES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00180/AM15/	RLA File :03/94/040/00818/AM14/	Lic.No/Date:0310768184 28.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/103//2012-Ch. II dated 21.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
2-CNS ACID(2-CARBETHOXY AMINO-5-NAPHTOL-7-SULFONIC ACID.)	1 kg	1	J Acid	1.280 kg

RA may take appropriate action as per the decision of Norms Committee.

292	**Case No.:238/3/82-ALC4/2014**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00242/AM15/	RLA File :17/24/040/00106/AM14/	Lic.No/Date:1710005661 28.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/78//2012-Ch. II dated 20.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
PRODUCT-PPG-2025 (POLYALKYLENE GLYCOL) (Aspect: Liquid)	1 kg	1.	MONO PROPYLENE GLYCOL (Appearance: Colourless Viscous Liquid)	0.035 kg
		2.	PROPYLENE OXIDE	0.965 kg

			(Colourless Liquid)	

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:174/3/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00178/AM15/	RLA File :03/94/040/00923/AM14/	Lic.No/Date:0310768207 28.01.2014	Defer Date:24.07.2014

293 **Decision :** Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
TRIAMCINOLONE USP (BASE)	1 kg.	1.	,20 Dioxopregna-1,4,9(11), 16 Tetraen-21-Ylacetate (3 - TR)	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:175/3/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00179/AM15/	RLA File :03/94/040/00932/AM14/	Lic.No/Date:0310768214 28.01.2014	Defer Date:24.07.2014

294 **Decision :** Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
TRIAMCINOLONE	1 kg.	1.	,20 Dioxopregna-1,4,9(11), 16 Tetraen-21-Ylacetate (3 - TR)	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:69/3/82-ALC4/2014	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status: Approved**
	HQ File :01/82/050/00073/AM15/	RLA File :05/24/040/00402/AM14/	Lic.No/Date:0510377267 28.01.2014	Defer Date:

295 **Decision :** In the light of earlier decision taken in meeting no. 21/82 dated 06.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is lower:

Item of Export	Quantity	S.No	Item of Import	Quantity Allowed kg/kg
7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid	1 kg	1.	Penicillin G Potassium 1st Crystals	2.85
		2.	Methanol	2.00

Para Methoxybenzyl Ester (GCLE) While/Light Yellow Powder		3.	Dimethyl Formamide	3.86
		4.	Methylene Chloride	2.09
		5.	2-Mercaptobenzothiazole	0.511
		6.	Isopropyl Alcohol	1.25

RA may take appropriate action as per the decision of Norms Committee.

296	**Case No.:100/3/82-ALC4/2014**	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00104/AM15/	RLA File :03/94/040/00970/AM14/	Lic.No/Date:0310768439 29.01.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 3/82 dated 02.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Artemether	1 Kg	1.	Artemisinin	1.235 kg

RA may take appropriate action as per the decision of Norms Committee.

297	**Case No.:104/3/82-ALC4/2014**	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00108/AM15/	RLA File :03/95/040/00863/AM14/	Lic.No/Date:0310768423 29.01.2014	Defer Date:

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details given below or as applied by the firm, whichever is less:-

Export product	Export Qty.	Sl.No.	Import items	Quantity Allowed
Povidone Iodine 10% Solution (Available Iodine NLT 1% w/v)	1 kg	1.	Povidone Iodine	1.02 kgper kg contained in the export

RA concerned may take further necessary action as per above decision of NC.

298	**Case No.:230/3/82-ALC4/2014**	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00234/AM15/	RLA File :08/24/040/00474/AM14/	Lic.No/Date:0810128498 29.01.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals

299	**Case No.:210/3/82-ALC4/2014**	Party Name:TIDE INDUSTRIES	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**

HQ File :01/82/050/00214/AM15/	RLA File :34/24/040/00257/AM14/	Lic.No/Date:3410039134 29.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/40//2012-Ch. II dated 21.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
Aldehycle C10	1 kg	1	Fatty Alcohol C 10	1.12 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:93/3/82-ALC4/2014	Party Name:BIOLOGICAL E LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
HQ File :01/82/050/00097/AM15/	RLA File :09/24/040/00549/AM14/	Lic.No/Date:0910059124 30.01.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 11/82 meeting 05.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
ADSORBED TETANUS VACCINE BP/TETANUS TOXOID VACCINE ADSORBED-10ML 20 DOSES	1 kg	1.	L-CYSTINE	As per A 2304 of HBP-II
		2.	THIOMERSAL	As per A 2304 of HBP-II
		3.	N Z CASE TT (CASEIN PEPTONE PLUS)	As per A 2304 of HBP-II
		4.	L-TYROSINE	As per A 2304 of HBP-II
		5.	ALUMINIUM CHLORIDE 6 HYDRATE EXTRA	As per A 2304 of HBP-II
		6.	SILICON EMULSION	0.043 kg
		7	TRI SODIUM ORTHO PHOSPHATE	As per A 2304 of HBP-II
		8	GLASS VIALS	As per A 2304 of HBP-II
		9	RUBBER STOPPERS	As per A 2304 of HBP-II
		10	ALUMINIUM CAPS/SEALS	As per A 2304 of HBP-II
		11	SHIPPING INDICATORS (Q TAG 2 PLUS)	As per A 2304 of HBP-II
		12	VVM LABELS (HEATMARKER VACCINE VIAL MONITOR LABELS)	5005 Nos.
		13	FILTERS AND FILTER AIDS	2.5 Nos.

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:207/3/82-ALC4/2014	Party Name:BIOLOGICAL E LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
HQ File :01/82/050/00211/AM15/	RLA File :09/24/040/00538/AM14/	Lic.No/Date:0910059125 30.01.2014	Defer Date:07.08.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

302	**Case No.:209/3/82-ALC4/2014**	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00213/AM15/	RLA File :09/24/040/00540/AM14/	Lic.No/Date:0910059127 30.01.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

303	**Case No.:177/3/82-ALC4/2014**	Party Name:INDO AMINES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00181/AM15/	RLA File :03/94/040/00958/AM14/	Lic.No/Date:0310768616 30.01.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

304	**Case No.:135/3/82-ALC4/2014**	Party Name:SOMU SOLVENTS PVT. LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00139/AM15/	RLA File :07/24/040/00387/AM14/	Lic.No/Date:0710101788 30.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/151//2011-Ch. II dated 16.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
2 ETHYL HEXYL ACETATE OCTYL ACETATE	1 kg	1	2-ETHYL HEXANOL OCTANOL	0.822 kg

RA may take appropriate action as per the decision of Norms Committee.

305	**Case No.:223/3/82-ALC4/2014**	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00227/AM15/	RLA File :03/95/040/00867/AM14/	Lic.No/Date:0310768632 30.01.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

306	**Case No.:152/3/82-ALC4/2014**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**

HQ File :01/82/050/00156/AM15/	RLA File :03/94/040/00708/AM14/	Lic.No/Date:0310768714 31.01.2014	Defer Date:

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details given below or as applied by the firm, whichever is less:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
PERINDOPRIL ERBUMINE	1 kg	1.	(2as,3as,7as) OCTAHYDRO INDOLE-2-CARBOXYLIC ACID	0.947
		2.	L-NARVALINE	1.123

RA concerned may take further necessary action as per above decision of NC

307

Case No.:206/3/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
HQ File :01/82/050/00210/AM15/	RLA File :09/24/040/00556/AM14/	Lic.No/Date:0910059129 31.01.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

308

Case No.:164/3/82-ALC4/2014	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
HQ File :01/82/050/00168/AM15/	RLA File :03/94/040/00956/AM14/	Lic.No/Date:0310768971 03.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20//2012-Ch. II dated 14.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
ASTROMUSK CONCENTRATE (Astromusk Content: 100%)	1 kg	1	ISOAMYLENE	0.580 kg
		2	PROPYLENE OXIDE	0.380 kg
		3	ALPHA METHYL STYRENE	0.769 kg
		4.	PARAFORMALDEHYDE	0.117 kg

RA may take appropriate action as per the decision of Norms Committee.

309

Case No.:154/3/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
HQ File :01/82/050/00158/AM15/	RLA File :03/94/040/00931/AM14/	Lic.No/Date:0310768981 03.02.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 33/82 dated 21.03.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Prednisolone Sodium Phosphate	1 Kg.	1.	Prednisolone (Prednisolone Base)	0.90 kg

RA may take appropriate action as per the decision of Norms Committee.

310	**Case No.:165/3/82-ALC4/2014**	Party Name:MANGALAMORGANICS LIMITED.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00169/AM15/	RLA File :03/94/040/00448/AM14/	Lic.No/Date:0310768928 03.02.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of C&PC.

311	**Case No.:212/3/82-ALC4/2014**	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00216/AM15/	RLA File :34/24/040/00268/AM14/	Lic.No/Date:3410039176 03.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/164/2011-Ch. II dated 21.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
OCTANOYL CHLORIDE (CAPRYLOYL CHLORIDE)	1 kg	1	Octoic Acid / Octanoic Acid / Caprylic Acid	0.982 kg

RA may take appropriate action as per the decision of Norms Committee.

312	**Case No.:111/3/82-ALC4/2014**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00115/AM15/	RLA File :09/24/040/00509/AM14/	Lic.No/Date:0910059150 03.02.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

313	**Case No.:201/3/82-ALC4/2014**	Party Name:YASHASHVI RASAYAN PVT.LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File	RLA File	Lic.No/Date:5210040666	Defer

	:01/82/050/00205/AM15/	:52/24/040/00045/AM14/	03.02.2014	Date:24.07.2014
	Decision : It was decided to defer the case 24.07.2014 for comments of Department of Chemicals and Petrochemicals.			

314	**Case No.:155/3/82-ALC4/2014**	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00159/AM15/	RLA File :03/94/040/00911/AM14/	Lic.No/Date:0310769007 04.02.2014	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt. of C&PC vide their U.O.No. 14010/85/2012-Ch.II dated 12.11.2013 and in consultation with the technical authorities present in the meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Acetonitrile	1 kg	1.	Acetic Acid	1.46 kg

RA concerned may take further necessary action as per above decision of NC

315	**Case No.:99/3/82-ALC4/2014**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00103/AM15/	RLA File :03/94/040/00952/AM14/	Lic.No/Date:0310769004 04.02.2014	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011-Ch. II dated 29.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
DISODIUM MANGANESE EDTA (Manganese Content 12.5% +/- 0.5)	1 kg	1	Ethylene Diamine Tetra Acetic Acid	0.690 kg

RA may take appropriate action as per the decision of Norms Committee.

316	**Case No.:26/3/82-ALC4/2014**	Party Name:MEDICEF PHARMA,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00030/AM15/	RLA File :22/24/040/00080/AM14/	Lic.No/Date:2210014587 04.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

317	**Case No.:27/3/82-ALC4/2014**	Party Name:MEDICEF PHARMA,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00031/AM15/	RLA File :22/24/040/00081/AM14/	Lic.No/Date:2210014589 04.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

318	**Case No.:28/3/82-ALC4/2014**	Party Name:MEDICEF PHARMA,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00032/AM15/	RLA File :22/24/040/00082/AM14/	Lic.No/Date:2210014588 04.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

319	**Case No.:87/3/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00091/AM15/	RLA File :09/24/040/00544/AM14/	Lic.No/Date:0910059155 04.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case 24.07.2014 for comments of Department of Chemicals and Petrochemicals			

320	**Case No.:117/3/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00121/AM15/	RLA File :09/24/040/00543/AM14/	Lic.No/Date:0910059156 04.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case 24.07.2014 for comments of Department of Chemicals and Petrochemicals			

321	**Case No.:232/3/82-ALC4/2014**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00236/AM15/	RLA File :08/24/040/00485/AM14/	Lic.No/Date:0810128700 05.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

322	**Case No.:221/3/82-ALC4/2014**	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00225/AM15/	RLA File :03/94/040/00995/AM14/	Lic.No/Date:0310769240 05.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

323	**Case No.:222/3/82-ALC4/2014**	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00226/AM15/	RLA File :03/94/040/00985/AM14/	Lic.No/Date:0310769244 05.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

324	**Case No.:224/3/82-ALC4/2014**	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00228/AM15/	RLA File :03/94/040/00979/AM14/	Lic.No/Date:0310769253 05.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

325	**Case No.:225/3/82-ALC4/2014**	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00229/AM15/	RLA File :03/94/040/00991/AM14/	Lic.No/Date:0310769247 05.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

326	**Case No.:153/3/82-ALC4/2014**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00157/AM15/	RLA File :03/94/040/00976/AM14/	Lic.No/Date:0310769229 05.02.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 23/82 dated 06.03.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Allopurinol	1 kg	1.	3-Amino Pyrazole Carboxamide Hemisulphate	1.5384 kg
		2.	Formamide	1.50 kg

RA may take further appropriate action as per the decision of Norms Committee.

327	**Case No.:149/3/82-ALC4/2014**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00153/AM15/	RLA File :05/24/040/00420/AM14/	Lic.No/Date:0510378413 05.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of			

Pharmaceuticals.

328	**Case No.:168/3/82-ALC4/2014**	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00172/AM15/	RLA File :03/94/040/01009/AM14/	Lic.No/Date:0310769592 06.02.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

329	**Case No.:239/3/82-ALC4/2014**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00243/AM15/	RLA File :17/24/040/00109/AM14/	Lic.No/Date:1710005681 06.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/78/2012-Ch. II dated 20.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
VENOXY-TFF (FATTY ALCOHOL ETHER) (Appearance: Colourless clear to turbid liquid)	1 kg	1	LAURYL ALCOHOL (C12-14 ALCOHOL) (Colourless clear insoluble liquid)	0.298 kg
		2	ETHYLENE OXIDE (Colourless clear liquid)	0.341 kg
		3	PROPYLENE OXIDE (Colourless liquid)	0.360 kg

RA may take appropriate action as per the decision of Norms Committee.

330	**Case No.:199/3/82-ALC4/2014**	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00203/AM15/	RLA File :34/24/040/00270/AM14/	Lic.No/Date:3410039199 06.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/17/2012-Ch. II dated 29.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
2 ETHYL HEXYL NITRATE	1 kg	1	2 ETHYL HEXANOL	0.764 kg

RA may take appropriate action as per the decision of Norms Committee.

331	**Case No.:150/3/82-ALC4/2014**	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00154/AM15/	RLA File :03/95/040/00879/AM14/	Lic.No/Date:0310769509 06.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

332	**Case No.:8/3/82-ALC4/2014**	Party Name:ALEKHYA DRUGS PVT LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00012/AM15/	RLA File :09/24/040/00548/AM14/	Lic.No/Date:0910059218 07.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

333	**Case No.:10/3/82-ALC4/2014**	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00014/AM15/	RLA File :09/24/040/00534/AM14/	Lic.No/Date:0910059227 07.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

334	**Case No.:59/3/82-ALC4/2014**	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00063/AM15/	RLA File :09/24/040/00551/AM14/	Lic.No/Date:0910059222 07.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

335	**Case No.:49/3/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00053/AM15/	RLA File :09/24/040/00562/AM14/	Lic.No/Date:0910059197 07.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

336	**Case No.:151/3/82-ALC4/2014**	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00155/AM15/	RLA File :03/94/040/01022/AM14/	Lic.No/Date:0310769755 07.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

337	**Case No.:211/3/82-ALC4/2014**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00215/AM15/	RLA File :34/24/040/00201/AM14/	Lic.No/Date:3410039219 07.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case 24.07.2014 for comments of Department of Chemicals and Petrochemicals.			

338	**Case No.:84/3/82-ALC4/2014**	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00088/AM15/	RLA File :07/24/040/00419/AM14/	Lic.No/Date:0710102047 07.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

339	**Case No.:160/3/82-ALC4/2014**	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status: Approved**
	HQ File :01/82/050/00164/AM15/	RLA File :03/95/040/00840/AM14/	Lic.No/Date:0310769650 07.02.2014	Defer Date:

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details given below or as applied by the firm, whichever is less:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
DIDANOSINE E.C.PELLETS 60 %	1 kg	1.	DIDANOSINE USP/BP	0.606 kg/kg

RA concerned may take further necessary action as per above decision of NC with1% wastage.

340	**Case No.:54/3/82-ALC4/2014**	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00058/AM15/	RLA File :09/24/040/00552/AM14/	Lic.No/Date:0910059230 10.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

341	**Case No.:167/3/82-ALC4/2014**	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00171/AM15/	RLA File :03/94/040/01028/AM14/	Lic.No/Date:0310769983 10.02.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

342	**Case No.:64/3/82-ALC4/2014**	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00068/AM15/	RLA File :09/24/040/00554/AM14/	Lic.No/Date:0910059247 11.02.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

343	**Case No.:92/3/82-ALC4/2014**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00096/AM15/	RLA File :04/24/040/00244/AM14/	Lic.No/Date:0410155099 11.02.2014	Defer Date:24.07.2014

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PAROXETINE TABLETS 20 MG	1 kg	1.	PAROXETINE HYDROCHLORIDE	22.66 mg/20 mg Tablet
PAROXETINE TABLETS 30 MG	1 kg	1.	PAROXETINE HYDROCHLORIDE	33.99 mg/30 mg Tablet

RA concerned may take further necessary action as per above decision of NC

344	**Case No.:217/3/82-ALC4/2014**	Party Name:SOMU SOLVENTS PVT. LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00221/AM15/	RLA File :07/24/040/00418/AM14/	Lic.No/Date:0710102067 11.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/151/2011-Ch. II dated 16.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
2- Ethyl Hexyl Acetate Octyl Acetate	1 kg	1	2 -Ethyl Hexanol Octanol	0.822 kg

RA may take appropriate action as per the decision of Norms Committee.

345	**Case No.:215/3/82-ALC4/2014**	Party Name:TATVA	Meet No/Date:3/82-	**Status:Case**

		CHINTAN PHARMA CHEM PVT LTD	ALC4/2014 08.05.2014	**Approved**
	HQ File :01/82/050/00219/AM15/	RLA File :34/24/040/00275/AM14/	Lic.No/Date:3410039259 11.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/37/2011-Ch. II dated 19.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
METHOXY METHYL TRIPHENYL PHOSPHONIUM CHLORIDE	1 kg	1.	TRIPHENYL PHOSPHINE	0.806 kg
		2.	METHYLAL	0.233 kg

RA may take appropriate action as per the decision of Norms Committee.

346	**Case No.:46/3/82-ALC4/2014**	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00050/AM15/	RLA File :09/24/040/00555/AM14/	Lic.No/Date:0910059260 12.02.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

347	**Case No.:47/3/82-ALC4/2014**	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00051/AM15/	RLA File :09/24/040/00535/AM14/	Lic.No/Date:0910059259 12.02.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

348	**Case No.:61/3/82-ALC4/2014**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00065/AM15/	RLA File :09/24/040/00568/AM14/	Lic.No/Date:0910059258 12.02.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

349	**Case No.:113/3/82-ALC4/2014**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00117/AM15/	RLA File :05/24/040/00332/AM14/	Lic.No/Date:0510379132 12.02.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

	Case No.:70/3/82-ALC4/2014	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00074/AM15/	RLA File :05/24/040/00423/AM14/	Lic.No/Date:0510379128 12.02.2014	Defer Date:

350 **Decision :** In the light of earlier decision taken in meeting no. 16/82 dated 21.11.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Quinoline Based Alkaloid - Camptothecin (Chemical) HPLC Purity Not Less Than 98.5%	1kg	1.	Quinoline Based Alkaloid - Camptothecin (Chemical) (NMT 95 %)	1.0346 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:48/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
351	HQ File :01/82/050/00052/AM15/	RLA File :09/24/040/00582/AM14/	Lic.No/Date:0910059263 12.02.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of C&PC.

	Case No.:112/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
352	HQ File :01/82/050/00116/AM15/	RLA File :09/24/040/00564/AM14/	Lic.No/Date:0910059262 12.02.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of C&PC

	Case No.:18/3/82-ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00022/AM15/	RLA File :07/24/040/00417/AM14/	Lic.No/Date:0710102145 13.02.2014	Defer Date:

353 **Decision :** In the light of earlier decision taken by NC in its 31/82 meeting dated 21.02.2013 , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

Paracetamol 450 mg+Doxylamine Succinate 5 mg+Caffeine 30 mg+Codeine Phosphate 10 mg+Colour quinolone Yellow 2 mg Tablets	1 no. of tablet	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 mg
		2.	CaffeineAnhydrous BP 2010/USP/EP/PH. EUR/BP	30.6 mg
		3.	Codiene Phsophate BP/USP/EP/PH. EUR	10.2 mg
		4.	Color Quinoline Yellow CI 47005	2.0 mg

RA may take appropriate action as per the decision of Norms Committee.

354	**Case No.:205/3/82-ALC4/2014**	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00209/AM15/	RLA File :05/23/040/00466/AM14/	Lic.No/Date:0510379284 13.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

355	**Case No.:2/3/82-ALC4/2014**	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00006/AM15/	RLA File :22/24/040/00089/AM14/	Lic.No/Date:2210014609 13.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

356	**Case No.:73/3/82-ALC4/2014**	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00077/AM15/	RLA File :09/24/040/00536/AM14/	Lic.No/Date:0910059285 14.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

357	**Case No.:131/3/82-ALC4/2014**	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Added**
	HQ File :01/82/050/00135/AM15/	RLA File :09/24/040/00576/AM14/	Lic.No/Date:0910059289 14.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

358	**Case No.:9/3/82-ALC4/2014**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00013/AM15/	RLA File :09/24/040/00584/AM14/	Lic.No/Date:0910059308 14.02.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

359	**Case No.:63/3/82-ALC4/2014**	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00067/AM15/	RLA File :07/24/040/00425/AM14/	Lic.No/Date:0710102168 14.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/57/2010-Ch. II dated 10.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
Phenoxy Ethyl ISO Butyrate	1 kg	1	ISO Butyric Acid	0.498 kg

RA may take appropriate action as per the decision of Norms Committee.

360	**Case No.:218/3/82-ALC4/2014**	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00222/AM15/	RLA File :52/24/040/00048/AM14/	Lic.No/Date:5210040759 17.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/30/2013-Ch. II dated 20.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
2-AMINO-4-TRIFLUORO METHYL 4 CHLORO DIPHENYL ETHER	1 kg	1.	3-NITRO-4-CHLORO BENZOTRIFLUORIDE	1.232 kg
		2.	PARA CHLORO PHENOL	0.803 kg

RA may take appropriate action as per the decision of Norms Committee.

361	**Case No.:127/3/82-ALC4/2014**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00131/AM15/	RLA File :22/24/040/00091/AM14/	Lic.No/Date:2210014613 17.02.2014	Defer Date:08.05.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

362	**Case No.:4/3/82-ALC4/2014**	Party Name:R L FINE CHEM	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00008/AM15/	RLA File :07/24/040/00420/AM14/	Lic.No/Date:0710102209 17.02.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 16/82 meeting date 21.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clomipramine Hcl	1 Kg.	1.	1 Bromo 3 Chloro Propane	0.85 kg
		2.	3 Chloro Iminodibenzyl	0.91 kg

RA may take appropriate action as per the decision of Norms Committee.

363	**Case No.:29/3/82-ALC4/2014**	Party Name:R L FINE CHEM	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00033/AM15/	RLA File :07/24/040/00422/AM14/	Lic.No/Date:0710102208 17.02.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

364	**Case No.:31/3/82-ALC4/2014**	Party Name:R L FINE CHEM	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00035/AM15/	RLA File :07/24/040/00421/AM14/	Lic.No/Date:0710102207 17.02.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 1/82 dated 04.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Doxilamine Succinate BP/USP	1 Kg.	1.	2 Acetyl Pyridine	0.58 kg
		2.	Tetrahydrofuran	1.03 kg

RA may take appropriate action as per the decision of Norms Committee.

365	**Case No.:128/3/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00132/AM15/	RLA File :09/24/040/00563/AM14/	Lic.No/Date:0910059336 18.02.2014	Defer Date:

Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/4/2011-PI(Norms) dated 28.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tenofovir Disoproxil Fumarate	1 Kg.	1.	Adenine	0.914 kg
		2.	(R)-(+)-Propylene Carbonate	0.7938 kg
		3.	Acetone	2.795 kg
		4.	Carbon Enoanticormos (Activated Carbon)	0.016 kg
		5.	Chloromethyl Isopropyl Carbonate	2.0867 kg
		6.	Diethyl-p-Toluenesulfonyloxymethyl Phosphonate	2.025 kg
		7.	Dimethyl Formamide (DMF)	3.404 kg
		8.	Hydrobromic acid - 48%	6.54 kg
		9.	Isopropyl Acetate	4.498 kg
		10.	Isopropyl Alcohol	2.765 kg
		11.	Methane Sulphonic acid	0.1074 kg
		12.	Methylene Chloride	4.119 kg
		13.	N - Methyl -2- Pyrrolidone	3.297 kg
		14.	Toluene	0.974 kg
		15.	Triethylamine	0.905 kg
		16.	Steam/Thermal Coal (Non-Cooking)	As per Fuel Policy

RA concerned may take further necessary action as per above decision of NC.

366	**Case No.:130/3/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00134/AM15/	RLA File :09/24/040/00587/AM14/	Lic.No/Date:0910059321 18.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

367	**Case No.:242/3/82-ALC4/2014**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00246/AM15/	RLA File :08/24/040/00505/AM14/	Lic.No/Date:0810128924 18.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

368	**Case No.:166/3/82-ALC4/2014**	Party Name:VIJAY PERFUMES PVT.LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00170/AM15/	RLA File :03/95/040/00916/AM14/	Lic.No/Date:0310770668 18.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of C&PC.			

369	**Case No.:52/3/82-ALC4/2014**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File	RLA File	Lic.No/Date:3410039321	Defer

	:01/82/050/00056/AM15/	:34/24/040/00282/AM14/	19.02.2014	Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

370	**Case No.:65/3/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00069/AM15/	RLA File :09/24/040/00595/AM14/	Lic.No/Date:0910059337 19.02.2014	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.			

371	**Case No.:124/3/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00128/AM15/	RLA File :09/24/040/00581/AM14/	Lic.No/Date:0910059354 19.02.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 13/82 dated 03.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
SERTRALINE HYDROCHLORIDE	1 kg	1.	Tetralone	3.27
		2.	Methanol	5.493
		3.	Sodium borohydride	0.331
		4.	D (-) Mandelic Acid	0.392
		5.	n-Heptane	0.56

RA may take appropriate action as per the decision of Norms Committee.

372	**Case No.:125/3/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00129/AM15/	RLA File :09/24/040/00570/AM14/	Lic.No/Date:0910059353 19.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

373	**Case No.:47/23/82-ALC4/2013**	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/01094/AM14/	RLA File :09/24/040/00585/AM14/	Lic.No/Date:0910059356 19.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

374	**Case No.:216/3/82-ALC4/2014**	Party Name:SENTISSPHARMA PVT.LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00220/AM15/	RLA File :05/24/040/00431/AM14/	Lic.No/Date:0510379833 19.02.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

375	**Case No.:126/3/82-ALC4/2014**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00130/AM15/	RLA File :07/24/040/00429/AM14/	Lic.No/Date:0710102311 21.02.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 4/82 dated 16.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paracetamol 450mg + Caffeine 30mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets	1 million tablets	1.	Doxylamine Succinate USP/Ph. EUr Grade	5.10 kg
		2.	Codiene Phsophate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 IH	1.632 kg
Paracetamol 450mg + Codeine Phosphate 10mg+ Caffeine 45mg + Doxylamine Succinate 5mg Tablets	1 million tablets	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 IH	2.43 kg
		4.	Colour Quinoline Yellow WS (spectracol)	4.56 kg
Paracetamol 450mg + Caffeine 50mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets	1 million tablets	1.	Doxylamine Succinate USP/Ph. EUr Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 IH	Do not match with MBF
Paracetamol 450mg + Caffeine 45mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets	1 million tablets	1.	Doxylamine Succinate USP/Ph. EUr Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg

RA may take appropriate action as per the decision of Norms Committee.

376	**Case No.:86/3/82-ALC4/2014**	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00090/AM15/	RLA File :02/24/040/00197/AM14/	Lic.No/Date:0210200380 21.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

377	**Case No.:241/3/82-ALC4/2014**	Party Name:ATUL LIMITED,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00245/AM15/	RLA File :08/24/040/00483/AM14/	Lic.No/Date:0810129084 21.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

378	**Case No.:17/3/82-ALC4/2014**	Party Name:EYTAN LABS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:caseDeferred**
	HQ File :01/82/050/00021/AM15/	RLA File :09/24/040/00561/AM14/	Lic.No/Date:0910059370 21.02.2014	Defer Date: 07.08.2014
	It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

379	**Case No.:240/3/82-ALC4/2014**	Party Name:GOPINATH CHEM-TECH LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00244/AM15/	RLA File :08/24/040/00500/AM14/	Lic.No/Date:0810129083 21.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2012-Ch. II dated 28.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
DASA (4,4 DIAMINO SULFANILIDE)	1 kg	1.	PARA NITRO ANILINE	0.728 kg
		2.	ANILINE OIL	0.468 kg
		3.	ACETIC ACID	0.317 kg
		4.	SODA ASH	2.42 kg

RA may take appropriate action as per the decision of Norms Committee.

380	**Case No.:15/3/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**

	HQ File :01/82/050/00019/AM15/	RLA File :09/24/040/00598/AM14/	Lic.No/Date:0910059372 21.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of C&PC.			

381	**Case No.:16/3/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00020/AM15/	RLA File :09/24/040/00592/AM14/	Lic.No/Date:0910059375 21.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

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	Case No.:236/3/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00240/AM15/	RLA File :08/24/040/00516/AM14/	Lic.No/Date:0810129091 24.02.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 19/82 meeting 02.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

Topriamate 25mg 50 MG, 100 MG and 200 MG Tablets

S.NO.	Import Items	Norms recommended for 1 No. Tablets			
		25 mg Tablets	**50 mg** Tablets	**100 mg** Tablets	**200 mg** Tablets
1	TOPIRAMATE USP	25.5 mg	51.0 mg	102.0 mg	204.0 mg
2	MICROCRYSTALLINE CELLULOSE NF (AVICEL PH 102)	7.5	15.0	30.0	60.0
3	MICROCRYSTALLINE CELLULOSE NF (AVICEL PH 101)	8.25	16.50	33.0	66.0
4	LACTOSE ANHYDROUS (PHARMATOSE DCL-21)	27.5	55.0	110.0	220.0
5 to 15	BOTTLES & CAPS	Relevant, As per packing policy.			

RA may take appropriate action as per the decision of Norms Committee.

383	**Case No.:237/3/82-ALC4/2014**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00241/AM15/	RLA File :08/24/040/00523/AM14/	Lic.No/Date:0810129092 24.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of			

Pharmaceuticals

384	**Case No.:163/3/82-ALC4/2014**	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00167/AM15/	RLA File :03/95/040/00935/AM14/	Lic.No/Date:0310771502 24.02.2014	Defer Date:

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details given below or as applied by the firm, whichever is less:-

Export product	Export Qty.	Sl.No.	Import items	Quantity Allowed
Povidone Iodine 10% Solution (Available Iodine NLT 1% w/v)	1 kg	1.	Povidone Iodine	1.02 kgper kg contained in the export

RA concerned may take further necessary action as per above decision of NC.

385	**Case No.:53/3/82-ALC4/2014**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00057/AM15/	RLA File :34/24/040/00277/AM14/	Lic.No/Date:3410039342 24.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/37/2014-Ch II dated 21.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
TCPC - CAT - 18 (METHYL TRIOCTYL AMMONIUM CHLORIDE) METHYL TRI (C-8, C-10) ALKYL AMMONIUM CHLORIDE CAS No. 63393-96-4 ASSAY 88 - 92%	1 kg	1	ALAMINE336 or TRI Octyl /Decyl Amine Tri (C-8, C-10) ALKYL AMINE	0.845 kg

RA may take appropriate action as per the decision of Norms Committee.

386	**Case No.:105/3/82-ALC4/2014**	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00109/AM15/	RLA File :03/95/040/00842/AM14/	Lic.No/Date:0310771596 24.02.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

387	**Case No.:161/3/82-ALC4/2014**	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00165/AM15/	RLA File :03/95/040/00889/AM14/	Lic.No/Date:0310771527 24.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

388	**Case No.:233/3/82-ALC4/2014**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00237/AM15/	RLA File :08/24/040/00526/AM14/	Lic.No/Date:0810129185 25.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

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Case No.:50/3/82-ALC4/2014	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
HQ File :01/82/050/00054/AM15/	RLA File :34/24/040/00283/AM14/	Lic.No/Date:3410039346 25.02.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 1/82 meeting date 08.05.2014 , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the sfirm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
2-Chloromethyl-3,5 Dimethyl-4 Methoxy Pyridine Hydrochloride	1 Kg.	1.	3.5 Lutidine	1.04
		2.	Toluene	5.20
		3.	Methanol	4.14
		4.	Acetone	2.07
		5.	Activated Carbon	0.100
		6.	Ammonium Persulphates	1.80

RA may take appropriate action as per the decision of Norms Committee.

390	**Case No.:14/3/82-ALC4/2014**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00018/AM15/	RLA File :09/24/040/00589/AM14/	Lic.No/Date:0910059417 25.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

391	**Case No.:234/3/82-ALC4/2014**	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**

	HQ File :01/82/050/00238/AM15/	RLA File :08/24/040/00503/AM14/	Lic.No/Date:0810129133 25.02.2014	Defer Date:
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per SION A-412 with 2% wastage. RA concerned may take further necessary action as per above decision of NC.			

392	**Case No.:235/3/82-ALC4/2014**	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00239/AM15/	RLA File :08/24/040/00502/AM14/	Lic.No/Date:0810129132 25.02.2014	Defer Date:
	Decision : Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per SION A-412 with 2% wastage. RA concerned may take further necessary action as per above decision of NC.			

393	**Case No.:129/3/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00133/AM15/	RLA File :09/24/040/00605/AM14/	Lic.No/Date:0910059425 26.02.2014	Defer Date:07.08.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

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	Case No.:78/3/82-ALC4/2014	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00082/AM15/	RLA File :05/23/040/00477/AM14/	Lic.No/Date:0510380275 26.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/7/2011-Ch. II dated 26.03.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
1,3,5-TRIMETHYL-2,4,6-TRIS(3,5-DI-TERT-BUTYL-4-HYDROXYBENZYL) BENZENE (KINOX-30)	1 kg	1.	2,6-DI -TERTIARY BUTYL PHENOL	1.12 kg
		2.	PARAFORMALDEHYDE (PF) 96%	0.172 kg
		3.	MESITYLENE	0.198 kg
		4.	METHYLENEDICHLORIDE	1.00 kg
		5.	METHANOL	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

395	**Case No.:7/3/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00011/AM15/	RLA File :09/24/040/00604/AM14/	Lic.No/Date:0910059427 26.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

396	**Case No.:132/3/82-ALC4/2014**	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00136/AM15/	RLA File :22/24/040/00088/AM14/	Lic.No/Date:2210014635 26.02.2014	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

397	**Case No.:5/3/82-ALC4/2014**	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00009/AM15/	RLA File :05/23/040/00494/AM14/	Lic.No/Date:0510380433 27.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

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	Case No.:77/3/82-ALC4/2014	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00081/AM15/	RLA File :05/23/040/00490/AM14/	Lic.No/Date:0510380432 27.02.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 16/82 meeting date 21.11.2013 , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Qty. Allowed kg/kg
Nandrolone Phenylpropionate Bulk Drug	1 kg	1.	Sitolactone Intermediate	1.27
		2.	5-Chloro-2-Pentanone Reagent	1.18
		3.	Tetrahydrofuran Solvent	3.157
		4.	Pyridine Reagent	0.565

RA may take appropriate action as per the decision of Norms Committee.

399	**Case No.:227/3/82-ALC4/2014**	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File	RLA File	Lic.No/Date:0810129230	Defer Date:

	:01/82/050/00231/AM15/	:08/24/040/00501/AM14/	27.02.2014	

Decision : Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per SION A-412 with 2% wastage.

RA concerned may take further necessary action as per above decision of NC.

400	**Case No.:226/3/82-ALC4/2014**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00230/AM15/	RLA File :03/95/040/00966/AM14/	Lic.No/Date:0310772324 27.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 26.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
ISO EUGENOL	1 kg	1.	CLOVE LEAF OIL	1.388 kg
		2.	RUTHENIUM (III) 2,4 PENTANEDIONATE (RUTHENIUM ACETYLACETONATE)	0.001 kg

RA may take appropriate action as per the decision of Norms Committee.

401	**Case No.:162/3/82-ALC4/2014**	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00166/AM15/	RLA File :03/95/040/00967/AM14/	Lic.No/Date:0310772330 27.02.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals

402	**Case No.:79/3/82-ALC4/2014**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00083/AM15/	RLA File :09/24/040/00610/AM14/	Lic.No/Date:0910059455 28.02.2014	Defer Date:24.07.2014

Decision : It was decided to remind the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 24.07.2014

403	**Case No.:133/3/82-ALC4/2014**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00137/AM15/	RLA File :22/24/040/00096/AM14/	Lic.No/Date:2210014646 28.02.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of

	Pharmaceuticals.

404	**Case No.:106/3/82-ALC4/2014**	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00110/AM15/	RLA File :03/95/040/00960/AM14/	Lic.No/Date:0310772411 28.02.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals			

405	**Case No.:107/3/82-ALC4/2014**	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00111/AM15/	RLA File :03/95/040/00950/AM14/	Lic.No/Date:0310772380 28.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/81/2012-Ch. II dated 21.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
Meta Chloro Aniline 99.9% or 3 Chloro Aniline 99.9% (MCA)	1 kg	1.	Meta Chloro Aniline 99% or 3 Chloro Aniline 99% (MCA)	1.03 kg

RA may take appropriate action as per the decision of Norms Committee.

406	**Case No.:184/3/82-ALC4/2014**	Party Name:ARUDAA VIS LABS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00188/AM15/	RLA File :04/24/040/00266/AM14/	Lic.No/Date:0410155776 03.03.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

407	**Case No.:214/3/82-ALC4/2014**	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00218/AM15/	RLA File :31/83/040/00224/AM14/	Lic.No/Date:3110062874 03.03.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 31/82 meeting date 21.02.2013 , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less::-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ciprofloxacin HCL Tablets USP 500 MG (Each film coated tablet	One 500 mg	1.	Ciprofloxacin HCL (Relevant Bulk Drug)	555.0 mg/500 mg Tablets

contains Ciprofloxacin Hydrochloride USP equivalent to Ciprofloxacin 500 mg)	tablet			

RA concerned may take further necessary action as per above decision of NC.

408	**Case No.:228/3/82-ALC4/2014**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00232/AM15/	RLA File :08/24/040/00521/AM14/	Lic.No/Date:0810129315 03.03.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of C&PC.			

409	**Case No.:76/3/82-ALC4/2014**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00080/AM15/	RLA File :05/24/040/00453/AM14/	Lic.No/Date:0510380667 03.03.2014	Defer Date:
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

410	**Case No.:122/3/82-ALC4/2014**	Party Name:NANDU CHEMICAL INDUSTRIES	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00126/AM15/	RLA File :07/24/040/00408/AM14/	Lic.No/Date:0710102530 03.03.2014	Defer Date:24.07.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 24.07.2014			

411	**Case No.:25/3/82-ALC4/2014**	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00029/AM15/	RLA File :31/83/040/00207/AM14/	Lic.No/Date:3110062928 04.03.2014	Defer Date:24.07.2014
	Decision : It was decided to call from the firm COA of import item from the foreign supplier for the relevant consignment . The case was deferred for 24.07.2014			

412	**Case No.:58/3/82-ALC4/2014**	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00062/AM15/	RLA File :05/23/040/00492/AM14/	Lic.No/Date:0510380925 05.03.2014	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of C&PC.			

413	**Case No.:56/3/82-ALC4/2014**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00060/AM15/	RLA File :05/24/040/00464/AM14/	Lic.No/Date:0510381002 05.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/58/2010-Ch. II dated 02.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
THYMOL CRYSTAL (3-HYDROXY-P-CYMENE)	1 kg	1.	Meta Cresol (M-Cresol)	.0785 kg

RA may take appropriate action as per the decision of Norms Committee.

414	**Case No.:219/3/82-ALC4/2014**	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00223/AM15/	RLA File :34/24/040/00289/AM14/	Lic.No/Date:3410039436 06.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/6/2011-Ch. II dated 21.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
VALERYL CHLORIDE LIQUID	1 kg	1.	VALERIC ACID LIQUID	0.973 kg

RA may take appropriate action as per the decision of Norms Committee.

415	**Case No.:80/3/82-ALC4/2014**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Defer**
	HQ File :01/82/050/00084/AM15/	RLA File :22/24/040/00095/AM14/	Lic.No/Date:2210014660 10.03.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

416	**Case No.:5/1/82-ALC4/2014**	Party Name:S D INTERMEDIATES	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/01247/AM14/	RLA File :34/24/040/00297/AM14/	Lic.No/Date:3410039464 10.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/15/2014-Ch. II dated 27.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
2, 3-DICHLOROBENZOIC ACID 99% MIN	1 kg	1.	2, 3 DICHLOROTOLUENE	0.937 kg

RA may take appropriate action as per the decision of Norms Committee.

417

Case No.:12/3/82-ALC4/2014	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
HQ File :01/82/050/00016/AM15/	RLA File :22/24/040/00094/AM14/	Lic.No/Date:2210014659 10.03.2014	Defer Date:

Decision : Committee considered the case as per agenda and in the llight of written comments received from Department of Pharmaceuticals, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg
DEXKETOPROFEN TROMETAMOL	1 kg	1.	KETOPROFEN	1.78
		2.	N-OCTYL-D-GLUCAMINE	0.36
		3.	TROMETHAMINE	0.36

RA may take appropriate action as per the decision of Norms Committee.

418

Case No.:3/3/82-ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
HQ File :01/82/050/00007/AM15/	RLA File :04/24/040/00258/AM14/	Lic.No/Date:0410156078 11.03.2014	Defer Date:24.07.2014

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/633/2013-PI(Norms) dated 22.01.2014, it was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control incharge.

The case was deferred for 24.07.2014

419

Case No.:6/3/82-ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
HQ File :01/82/050/00010/AM15/	RLA File :04/24/040/00257/AM14/	Lic.No/Date:0410156076 11.03.2014	Defer Date:24.07.2014

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/633/2013-PI(Norms) dated 22.01.2014, it was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control Incharge.

The case was deferred for 24.07.2014

420	**Case No.:62/3/82-ALC4/2014**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00066/AM15/	RLA File :04/24/040/00259/AM14/	Lic.No/Date:0410156077 11.03.2014	Defer Date:24.07.2014

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/633/2013-PI(Norms) dated 22.01.2014, it was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control Incharge.

The case was deferred for 24.07.2014

421	**Case No.:51/3/82-ALC4/2014**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Added**
	HQ File :01/82/050/00055/AM15/	RLA File :34/24/040/00303/AM14/	Lic.No/Date:3410039546 12.03.2014	Defer Date:

Decision : It was decided to defer the case for 03.08.2014 for comments of Department of Pharmaceuticals.

422	**Case No.:30/3/82-ALC4/2014**	Party Name:BELCO PHARMA	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status: Deferred**
	HQ File :01/82/050/00034/AM15/	RLA File :05/23/040/00479/AM14/	Lic.No/Date:0510381658 12.03.2014	Defer Date: 07.08.2014

Decision : It was decided to defer the case for 07.08.2014 for comments of Department of Pharmaceuticals.

423	**Case No.:74/3/82-ALC4/2014**	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00078/AM15/	RLA File :05/24/040/00445/AM14/	Lic.No/Date:0510381631 12.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/28/2012-Ch. II dated 28.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed

CARVACNOL	1 kg	1.	D--LIMONENE (LIMONENE CITRUS TERPENE, ORANGE TERPENE, BRAZILIAN CITRUS TERPENE, STANDARD CITRUS TERPENE, ORANGE OIL)	3.20 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:75/3/82-ALC4/2014	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/00079/AM15/	RLA File :05/24/040/00446/AM14/	Lic.No/Date:0510381588 12.03.2014	Defer Date:

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Decision : : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/28/2012-Ch. II dated 21.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
- L-CARVNONE	1 kg	1.	D-LIMONENE (LIMONENE CITRUS TERPENE, ORANGE TERPENE, BRAZILIAN CITRUS TERPENE, STANDARD CITRUS TERPENE, ORANGE OIL)	2.50 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:231/3/82-ALC4/2014	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
425	HQ File :01/82/050/00235/AM15/	RLA File :08/24/040/00537/AM14/	Lic.No/Date:0810129646 13.03.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

	Case No.:13/3/82-ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
426	HQ File :01/82/050/00017/AM15/	RLA File :22/24/040/00101/AM14/	Lic.No/Date:2210014693 14.03.2014	Defer Date:24.07.2014

Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.

427	**Case No.:57/3/82-ALC4/2014**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**

	HQ File :01/82/050/00061/AM15/	RLA File :05/23/040/00506/AM14/	Lic.No/Date:0510382053 18.03.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

428	**Case No.:123/3/82-ALC4/2014**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00127/AM15/	RLA File :05/23/040/00508/AM14/	Lic.No/Date:0510382292 20.03.2014	Defer Date:24.07.2014
	Decision : It was decided to defer the case for 24.07.2014 for comments of Department of Pharmaceuticals.			

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	Case No.:4/1/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Approved**
	HQ File :01/82/050/01246/AM14/	RLA File :09/24/040/00649/AM14/	Lic.No/Date:0910059673 28.03.2014	Defer Date:

Decision : Committee considered the case as per agenda and in the llight of written comments received from Department of Pharmaceuticals, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
CEFAZOLIN SODIUM STERILE	1 Kg.	1.	Cefazolin Free Acid	0.989
		2.	Aluminium Canisters with inner & Outer Lids (with eaquel Plugs/Caps) [20 Ltrs.(10Kg Capacity) /14 Ltrs (5kg Capacity) / 12.5 Ltrs (5kg Capacity)]	Relevant as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

430	**Case No.:243/3/82-ALC4/2014**	Party Name:POLYGON CHEM CALS	Meet No/Date:3/82-ALC4/2014 08.05.2014	**Status:Case Deferred**
	HQ File :01/82/050/00247/AM15/	RLA File :08/24/040/00043/AM15/	Lic.No/Date:0810130958 29.04.2014	Defer Date:07.08.2014
	It was decided to defer the case for 07.08.2014 for comments of Department of C&PC.			

Date:17.07.2014
Place:New Delhi

Nirmal Kumar
Dy. Director General of Foreign Trade